

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**O.A. No. 102/2024**

**CENTRAL ZONE BENCH, BHOPAL**

**IN THE MATTER OF:**

DEVIS SURGICO

.....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & Ors.

.....RESPONDENT

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Date: 26.07.2024

Place: Bhopal

Submitted by MPPCB:-



through Counsel

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# Joint Committee Inspection Report

## In the Matter

Original Application No.102/2024  
'Devis Surgico Vs State of Madhya Pradesh & Ors'



w.r.t.

Hon`ble National Green Tribunal, Central Bench, Bhopal  
order dated 01.05.2024

Date of Visit: 5<sup>th</sup> July, 2024  
Location: Industrial area Ghirongi,  
Distt.- Malanpur, Bhind M.P.

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## Glossary

APCD	Air Pollution Control Device
BMWM	Bio Medical Waste Management
CEMS	Continuous Emission Monitoring System
CO	Carbon Monoxide
CO <sub>2</sub>	Carbon Dioxide
CPCB	Central Pollution Control Board
CBWTF	Common Bio-Medical Waste Treatment Facility
CTE	Consent To Establish
CTO	Consent to Operate
DG	Diesel Generator
ETP	Effluent Treatment Plant
GPS	Global Positioning System
HCF	Health Care Facility
HWM	Hazardous Waste Management
MoU	Memorandum Of Understanding
OCEMS	Online Continuous Emission Monitoring System
PLC	Programmable Logic Controller
PM	Particulate Matter
PPE	Personal Protective Equipment
TSDF	Treatment Storage Disposal Facility

## **Joint Committee Inspection Report in the matter of 'Devis Surgico Vs State of Madhya Pradesh & Ors.'**

Hon'ble NGT (CZ), Bhopal vide order dated 01.05.2024 in O.A. No. 102/2024 'Devis Surgico Vs State of Madhya Pradesh & Ors' directed under Para 1, 2, 5 and 6 as:-

*1. The grievance of the applicant is noncompliance of the Bio Medical Waste Management Rules, 2016 as amended by second amendment Rules 2019 by respondent no. 3 and the applicant has filed this application with the prayer to direct the respondent no. 1 and 2 to ensure the compliance of consent cum authorization conditions issued to non-applicant no.3 in case of violating the conditions according to rules.*

*2. A substantial issue of environment has been raised. Issue notice to the respondents. Returnable within four weeks.*

*5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-*

- (i) One representative from the Central Pollution Control Board.*
- (ii) One representative from the Collector, Gwalior (M.P.)*
- (iii) One Representative of Member Secretary, State Pollution Control Board, (M.P.)*

*6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

In view of the above directions M/s V.N.S. Solution, Industrial Area Malanpur-Ghirongi, District Bhind which is functioning as Common Biomedical Waste Treatment Facility (CBWTF) has been visited by the joint committee on 5<sup>th</sup> July, 2024 to assess the factual status of allegations made by the petitioner, compliance status of Bio-medical Waste Management, Rules 2016 and Guidelines issued in this regard from time to time. The joint committee comprised of the following officers:

1. Dr. Anoop Chaturvedi, Scientist 'B', CPCB, Bhopal
2. Shri Naresh Chand Gupta, Deputy Collector, Gwalior
3. Shri R. R. Singh Sengar Regional Officer MPPCB, Gwalior

## **Terms of reference (ToR) to the Joint Committee:**

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 01.05.2024 of Hon'ble NGT in the above matter inter-alia include the following:

1. Committee shall visit the site, collect relevant information and submit a factual report before Central Zonal Bench at Bhopal.
2. To assess the alleged violations of Bio-medical Waste Management Rules, 2016 as mentioned in petition, if any on the said area.

In compliance of the above direction, the joint committee visited area under question in Bhind district, on 05.07.2024 to assess the factual status of allegation made in petition and present compliance status.

To find out facts as well as to know the extent of problem, the committee visited the Common Biomedical Waste Treatment Facility (CBWTF) located at Malanpur-Ghirongi Industrial area and nearby area. During visit owner of CBWTF Shri Anil Sharma was present and informed about present waste management practice and status of legal compliance. Other officials from Regional Office, M. P. Pollution Control Board, Gwalior Shri P.R.S. Chauhan (Junior Scientist) and Ms. Ragini Yadav (Sub-Engineer) were also present with Joint Committee Members.

To find out the probable and prominent source of the pollutants, the committee carried out the source emissions and collected the water sample from ETP outlet for analysis. The main contentions of the petitioner are violation of BMWM, Rules 2016 and authorization conditions.

To ascertain the compliance status of CBWTF w.r.t. BMWM Rules, 2016 following points of verification were decided by the committee: -

1. Is Facility having proper infrastructure and capable for treatment and handling of Bio-Medical Waste.
2. Is Facility has obtained legal permissions for its operation i.e. consent, authorisation, EC etc.
3. Is facility collecting the waste from the member HCFs of M/s Devis Surgico.
4. Other issues i.e., Vaccination of workers, record keeping of waste, CEMS installation and calibration, TSDF membership etc.

During the visit the team also interacted with CBWTF staff that are associated with waste management and helpers to find out the awareness level and subject knowledge of work assigned, and also tried to fetch out any other information which is related to this matter.

During visit geographical coordinates, photographs and other relevant information were also collected which are incorporated in the report. Photographs taken during visit are enclosed as **Annexure-C1**.

### **About the CBWTF**

M/s V.N.S. Solutions, Bhind (MP) having valid consent and authorization from MPPCB for its operation. The area allotted to this CBWTF for operating BMW Management Services by MPPCB in District Datia and Sheopur. The MPPCB order dated 15.06.2023 in this regard is enclosed as **Annexure-C2**. The unit installed one incinerator of capacity 200 Kg/Hr with adequate Air pollution control measures. The unit has provided Online Continues Emission Monitoring System for measurement of pollutant emitting through the stack. The incinerator has temperature control system for primary and secondary combustion chambers. The unit has separate storage rooms for storage of yellow and red category BMW and separate rooms for storage of incineration ash. For treatment of recyclable BMW i.e. red category BMW the unit has Autoclaves of capacity 1200 Ltr./cycle and one shredder of capacity 200 kg/Hr. For treatment of wastewater which is generated from floor washing, vehicle washing etc. unit has provided 7.5 KLD capacity effluent treatment plant (ETP). Treated effluent is reused for plantation within the premises. As per annual report of 2023 (4.4.2023 to 31.12.2023) the facility has 62 member HCFs out of which 47 are bedded HCFs and covering 2035 beds and 209 Kg BMW collected and treated per day on average basis. But at present time total member HCFs are 83 out of which 55 are bedded HCFs and covering 2351 beds and 417 Kg BMW collected and treated per day on average basis.

The committee made the following observation during site visit on the above mentioned issues:-

#### **ISSUE 1- Is Facility having proper infrastructure and capable for treatment and handling of Bio-Medical Waste.**

1. The facility is located in Malanpur-Ghirongi, Industrial area in District Bhind at 1.11 acre plot and as per guidelines more than 1.0 acre plot is required for

setting up the facility. Presently, the facility catering the services in Datia and Sheopur district.

2. The unit has provided BMW treatment facilities inside a covered shed area. The following treatment units were found installed in the plant premises:

- Incinerator 200 Kg/hr (M/s SK India Therm, Sonipat make)
- 01 Autoclave of (1200 ltr/Cycle).
- 01 Shredder of (200 Kg/hr).
- 01 Sharp pit with covered top.
- ETP of 7.5 KLD
- 03 Vehicles for waste collection and 01 as stand by with GPS tracking system.

### **Bio-medical Waste Collection & Storage**

1. The facility has provided three vehicles for collection of waste from different part of the area allotted and all the vehicles are GPS enabled and the facility has also provided 01 standby vehicle also. The details of online GPS tracking is (URL: [www.wheelseye.com](http://www.wheelseye.com) ID-9752394953). The vehicles have labeled with the bio-hazard symbol (as per Schedule IV of the BMW Rules) and displayed the name, address etc.
2. To store the collected bio-medical waste, the facility provides four separate rooms as per colour category. The size of each waste storage room is 10 ft. X 8 ft. which is quite adequate to store all wastes collected by CBWTF. In waste storage room, waste was stacked with clear distinction as per color coding.
3. The storage rooms are properly ventilated, glazed tiles up to 4 feet height, inside floor washing facility connected to ETP and free space to movement has been provided by the facility.
4. One room 15 Ft X 12 Ft provided for treated waste mostly autoclaved plastic for shredding. At the time of visit 250 to 300 kg plastic waste found stored. Treated and shredded plastic is being sold to authorized recycler i.e. M/s R.S. Enterprises, Hapur Haryana.
5. The CBWTF also provided bar coding facility for end to end tracking of waste, however, it is still in initial stage of implementation.
6. As per the waste collection data of CBWTF it was observed that less quantity of plastic waste reached for treatment hence the possibility of its pilferage from the HCFs especially from government sector may not be ruled out.
7. To verify the above facts, log book of waste collection and machine running log book have been verified and it was observed that on average basis 417 kg

waste collected by the facility each day, in which 371 kg on average basis is yellow category which has to be incinerate and remaining is recyclable and other waste.

8. The facility has installed the GPS system in all the waste collection vehicles and after verification of GPS data and running log book of the vehicles it seems that waste is being collected. As informed by the facility representative the vehicles collected waste every day from major generators and alternate day from minor generators i.e. non-bedded HCFs but before 48 hours.
9. The facility has adopted bar code system for tracking of waste movement and it was observed that less HCFs are adopting the bar code system and HCFs of government sector located in rural areas are yet to adopt the bar code system. As a sample bar code details of District Hospital Datia and bar code strips used has been collected which is enclosed as **Annexure-C3**.

### **Bio-medical Waste Treatment system**

10. It was observed that unit have 200 kg/Hr static type double chamber incinerator with 2 second residence time as per certificate provided by manufacturer. Copy of the certificate provided by the manufacturer is enclosed as **Annexure-C4**.
11. At the time of visit, the incinerator was found operational and equipped with mechanical feeding system. It is partially operated with PLC system to control operations and also fitted with sensors for real time monitoring data capturing to send the data to MPPCB server.
12. The unit has installed 200 kg/Hr capacity incinerator for BMW destruction and for disposal of 417 kg of waste maximum 4 Hr/day operation time is required including warm-up time hence the present incinerator having sufficient capacity to treat the waste. Hence no irregularity was observed w.r.to capacity of incineration of waste.
13. The operation of incinerator and feeding of BMW process was observed by the committee. The temperature in primary and secondary chambers was found in the range of 814<sup>0</sup>C to 837<sup>0</sup>C and 1033<sup>0</sup>C to 1096<sup>0</sup> C respectively. The minimum required temperature in primary and secondary chamber is 800<sup>0</sup>C  $\pm$  50<sup>0</sup>C and 1050<sup>0</sup>C  $\pm$  50<sup>0</sup>C as per the BMWM Rules, 2016.
14. During the visit the team also conducted the stack emission monitoring to assess the performance of APCD and emission value are given in the table below and monitoring report is enclosed as **Annexure-C5** :

S. No.	Location	PM (mg/Nm <sup>3</sup> )	NO <sub>x</sub> (mg/Nm <sup>3</sup> )	Remarks
01	Incinerator stack	36.48	18.10	Emission values complying the norms.
Standard limit		50	400	

All the emission results were found within the limit, as given in BMW Rules, 2016. Combustion efficiency was calculated during visit from live CEMS data and observed values were CO<sub>2</sub> 4.7% and CO 0.00536% on the basis of that combustion efficiency was calculated as 99.8% which is more than 99% as given under Schedule-II of BMW Rules, 2016.

15. The unit has installed thermocouple at appropriate location i.e. in primary chamber before admission of secondary air and in secondary chamber, at the end of chamber or before admission of dilution medium to cool gas.
16. To control the Stack Emission from incinerator the unit has provided dry scrubber-based emission control technology which is an advanced air pollution control technology as compare to traditional wet scrubber. In traditional wet scrubber technology waste water is generated as a resultant which is requiring further treatment before any reuse. The present APCD consist of cyclone separator, dry scrubber, gas cooler, multi-cyclone and bag house followed by 30 meter high stack.
17. The unit has one pre-vacuum type autoclave and capacity is 1200 liter/batch. The autoclave was found operational at the time of visit. At the time of visit shredder of capacity 200 kg/Hr was found functional and was kept in process room fixed on RCC foundation and a separate energy meter has been provided for shredder. Manual log book for shredder operation was maintained.
18. The unit has also provided one pit made up of concrete with cover top. The dimension of pit is 8ft. × 6ft. × 6 ft. for disposal of treated waste sharps and needles.

### **Waste water Treatment system**

19. The major source of waste water generation is floor, vehicle and equipment washing for which the unit has provided 7.5 KL capacity ETP which comprised of collection pit, chemical dosing tank, coagulation chamber, primary settling tank, Pressure sand filter, Activated carbon filter and disinfection system. The treated water is being reused in gardening and washing purpose inside the plant premises hence ZLD status maintained. At the time of visit, no outside discharge of waste water was observed.

To assess the functional status of ETP water sample of ETP outlet has been collected and analyzed in MPPCB, Laboratory Gwalior. The results of main parameters of water analysis is given below and analysis report is enclosed as **Annexure-C6**:

S. No.	Location	pH	TSS	COD	BOD	O&G
1.	7.5 KLD ETP outlet	7.19	30	60	24	3

All the values given in mg/l except pH

On the basis of the above analysis results it can be concluded that none of the parameter is showing abnormal values and waste water treatment system was working satisfactorily during visit.

20. It was observed that the facility has provided vehicle washing platform near ETP with impermeable surface and generated liquid effluent is being conveyed and treated in an effluent treatment plant.
21. The unit has provided DG sets of 125 KVA for emergency operation of plant and machinery in case of power supply failure.
22. In view of the above facts, it seems that the facility has required equipment and sufficient infrastructure for disposal of presently collected BMW.

**ISSUE 2 - Is Facility obtained legal permissions for its operation i.e. consent, authorisation, EC, TSDF membership etc.**

1. The facility has valid Consent and Authorization (No.AWHB-57944) up to 29.02.2028 which is enclosed as **Annexure-C7**.
2. The facility has obtained Environmental Clearance vide EC Identification No. EC22B032MP123649, File No. 8636/2021, dated 17.08.2022 which is enclosed as **Annexure-C8**.
3. The unit also obtained the membership of the TSDF, Pithampur for disposal of incinerated ash which is enclosed as **Annexure-C9**.

**ISSUE 3 - Is facility collecting the waste from the member HCFs of M/s Devis Surgico.**

1. M/s Devis Surgico, Antri, Gwalior alleged that M/s VNS Solution, I/A Malanpur-Ghironghi, Bhind encroaching his jurisdiction and provided membership to HCFs situated in Gwalior district. Regional Office, MPPCB, Gwalior informed that M/s Devis Surgico has intimated Regional Office, Gwalior by WhatsApp Message regarding unauthorized membership

provided by M/s VNS Solution along with copy of membership certificate provided to 03 number HCFs of Gwalior district. Regional Office, Gwalior immediately issued letter to M/s VNS Solution on dated 25.01.2024 to verify the membership certificate issued by them which were received to MPPCB through M/s Devis Surgico, which is enclosed as **Annexure-C10**. But no reply of letter submitted by M/s VNS Solution to MPPCB. Thereafter MPPCB issued show cause notice to M/s VNS Solution on dated 20.03.2024, which is enclosed as **Annexure-C11**. M/s VNS Solution submitted the reply to MPPCB on dated 28.03.2024 which is enclosed as **Annexure-C12**. M/s VNS Solution mentioned in their reply that membership provided by them to only those HCFs of Gwalior district, which were never the member of M/s Devis Surgico. Thereafter M/s Devis Surgico again submitted a letter to MPPCB on dated 04.04.2024 in which it is mentioned that M/s VNS Solution is continuously approaching to HCFs of Gwalior district through M.P. Nursing Home Association of Gwalior, which is enclosed as **Annexure-C13**.

2. MPPCB has taken action against the 03 number HCFs of Gwalior district who obtain membership of M/s VNS Solution. The status of action taken is as below:

S. No.	Name of the HCF	Category	Action Taken by MPPCB
01	M/s Life long Hospital Near Vishal Mega Mart, Thatipur, Gwalior	Bedded Hospital	Closer direction issued on dated 14.05.2024 due to operation of HCF without consent and authorization of the Board and disposal of BMW through unauthorized vendor. Closer direction copy is enclosed as <b>Annexure-C14</b> .
02	M/s Biswas Multispecialty Hospital, Laxmi Vihar Colony Badagaon, Gwalior	Bedded Hospital	Closer direction issued on dated 14.05.2024 due to operation of HCF without consent and authorization of the Board and disposal of BMW through unauthorized vendor. Closer direction copy is enclosed as <b>Annexure-C15</b> .
03	M/s Kalyani Multispecialty Hospital, Near Bhagwati Marriage Garden Thatipur Gwalior	Bedded Hospital	Closer direction issued on dated 06.11.2023 due to operation of HCF without consent and authorization of the Board and disposal of BMW by unauthorized manner. Closer direction copy is enclosed as <b>Annexure-C16</b> .

3. Shri Anil Sharma from M/s VNS Solution, Bhind informed joint committee during visit that after the instruction of MPPCB they discontinued BMW collection from HCFs of Gwalior district, however he told that M/s Devis Surgico is not able to provide services to all HCFs of district Gwalior, so on request of HCFs he had given the waste management services and membership.
4. The CPCB guidelines for installation of new CBWTF as - *SPCBs are required to conduct GAP analysis with respect to coverage area of the BMW waste generation and also projected over a period of mixed arrears, adequacy of existing treatment capacity of CBWTF in each coverage area of radius 75 km. In case, any coverage requires additional capacity, in such a case, action may be initiated by the SPCB for allowing a new CBWTF in that locality without interfering with the coverage area of the existing CBWTF and beds covered by the existing CBWTF. In view of the above, it is clear that the guidelines are exhaustive in nature for economical sustainability of any CBWTF.*

However as per observations of the Tribunal in order dated 15.12.2022 in OA No.900/2022, M/s Rainbow Environments Pvt. Ltd. vs. State of Punjab & Ors. as follows:

*8. In above background, guidelines on the subject are to be understood. Object of guidelines being to ensure effective treatment of bio medical waste for protection of environment and public health and not merely to advance business interest of a Facility by creating monopoly, prime concern is bridging of gap in compliance of norms for which free play in joints has to be allowed to the statutory prescribed authority under the BMW Rules to take effective measures for better compliance and coverage, including availability of a Facility close to generation of waste and efficiency of existing Facility. ...*

5. M/s Devis Surgico, Gwalior have total 18549 beds at present and collecting the waste from Gwalior area only in 50 Km radius but on another side M/s VNS Solution, Bhind at present have total 2351 beds and collecting the waste from Datia and Sheopur districts which are located at approximately 80 km and 240 km respectively from Malanpur plant location.
6. The committee also observed that it is the matter of area distribution and mutual business competition between two CBWTFs.

**ISSUE 4 - Other issues i.e., Vaccination of workers, record keeping of waste, CEMS installation and calibration, TSDF membership, Green belt etc.**

1. The facility has done all the necessary vaccination to staff engaged in waste collection and treatment i.e. Tetanus Hepatitis-B and COVID.
2. The unit has installed temperature sensors in incinerator to measure real time temperature in primary and secondary chamber. The OCEMS system is having LED display and storage arrangement for all the data of primary and secondary chamber including temperature.
3. The overall record keeping was found average and it need improvement through digital type of proof rather than manual. Manual log book for incinerator, autoclave, shredder and ETP operation were maintained, however, as per norms PLC prints out or electronic tamper proof record is to be maintained.
4. The unit has Authorization under HOWM Rules, 2016 and valid till 29.2.2028. The hazardous wastes generated from CBWTF are :
  - i. Ash from incinerator (Cat. 37.2) and Wastes or residues containing oil (5.2) for disposal of it the unit has obtained the membership of TSDF, Pithampur. Copy of the membership valid up to 31.3.2025 is enclosed as **Annexure-C9**.
  - ii. Used oil (Cat. 5.1) is to be sold to re-processor authorized by SPCB.
5. The unit has provided separate room (20 ft. X 12 ft.) for storage of incinerator ash adjacent to process area. During visit approximate 500 to 600 kg of ash found stored.
6. The facility initiated the development of green belt at periphery of the plant due to rocky strata survival rate of plants is very less.
7. As per the guideline of CPCB, the unit has installed OCEMS in incinerator stack to monitor CO and CO<sub>2</sub>. Provision for monitoring of temperature in primary and secondary chambers was also available. The unit has installed M/s Vasthi make CEMS in the stack and also awarded AMC work to principal supplier.
8. The OCEMS details of OCEMS as given below :

URL :<http://esc.mp.gov.in/iogin>  
User name :VNSSOLUTION  
Password :VNSSolution@123

9. The CEMS data available at MPPCB/CPCB website which was verified during visit.
10. OCEMS data print out of the day of inspection for 24 Hour basis average is already enclosed as **Annexure-C17** with this report.

**Others Issues:**

1. As informed by facility operator in-spite of organizing awareness program and personnel interaction with cleaning staff of HCFs, problem of waste segregation at source is not solved. Even some of the HCFs are not willing to give their generated wastes and also abstains from obtaining the membership of CBWTF.
2. The facility made MoU with M/s J K Medical waste Chanderi, District Ashok Nagar for disposal of waste during any breakdown which is enclosed as **Annexure-C18**.
3. As per BMW Rules, 2016 every municipal body is required to collect house hold BMW from their jurisdiction & disposed it off through authorized CBWTF of the area but municipal bodies are not serious about this concern. As informed by CBWTF the status of membership obtained by Municipal Bodies situated within Regional Office, MPPCB, Gwalior is as follows :

Name of District	Authorized CBWTF	Municipal Bodies having CBWTF Membership	Municipal Bodies not having CBWTF Membership
Gwalior	M/s Devis Surgico	None	Gwalior, Dabra, Pichhore, Bhitwar, Antri, Bilaua, Mohna
Datia	M/s VNS Solution	Datia, Sewda, Indergarh	Badoni, Bhandar
Sheopur	M/s VNS Solution	None	Sheopur, Baroda, Vijaypur
Morena	M/s JRR Waste Management Pvt. Ltd.	None	Morena, Joura, Kailaras, Sabalgarh, Banmore, Ambah, Porsa, Jhundpura
Bhind	M/s JRR Waste Management Pvt. Ltd.	Bhind, Gormi	Gohad, Alampur, Phoop, Akoda, Lahar, Mehgaon, Daboh, Mau, Mihona, Raun, Malanpur

**Action Taken by MPPCB**

MPPCB already issued notice to M/s VNS Solution and closer direction to HCFs who obtained the membership of M/s VNS Solutions.

## **Conclusion :**

M/s VNS Solutions Bhind possess valid consent and authorization from MPPCB for its operation and is established on 1.11 Acres of land. The Unit has installed one incinerator of 200 kg/hr., autoclaves of 1200 Liter/Cycle and one shredder of 200 kg/Hr. with one sharp pit. For treatment of wastewater, the Unit has provided 7.5 KL/Day effluent treatment plant. The unit also have 3 vehicles which are enabled with GPS and also initiated the bar-coding system. The installed capacity of incinerator is 4000 kg/day if operate on 20 Hr./day however it is being operate only at its 10% capacity and approx. 90% capacity still remained. This indicates that the plant has a significant capacity to handle more waste. Hence, presently unit have sufficient infrastructure to treat the BMW as per quantity given in authorization.

To control the emission from the stacks, the unit has provided proper APCD which is sufficient to control emission if operated properly and stack emissions values were also found to be in desired limit.

The committee also consensuses that it is the matter of area distribution and mutual business competition between two CBWTFs rather than any environmental concern.

However, the committee recommended the following points for further improvement in CBWTF operations.

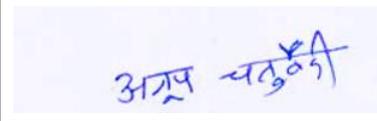
## **Recommendation:-**

On the basis of the monitoring and inspection conducted by Joint Committee on 6<sup>th</sup> July, 2024 the following recommendations may be communicated to CBWTF for further improvement:

1. To provide BMW Management Services only to HCFs falling within the area of authorization demarcated by MPPCB.
2. To provide all necessary help to State Government regarding awareness, training and establishment of bar code system.
3. To inform the name of the HCFs in writing to MPPCB those who are not giving their generated waste, have not obtained the membership and not adopting the bar code system so far.
4. Proper record of ash generation and disposal should be maintained and all the ash should be stored inside the room with proper locking

arrangement.

5. To organize more awareness activity and interaction with member hospitals so that waste could be segregated properly at source.
6. The ULBs of the CBWTF jurisdiction may obtain the membership for proper disposal of BMW generated from households and CBWTF may facilitate the same.

Dr. Anoop Chaturvedi Scientist 'B' Regional Directorate CPCB, Bhopal	
Naresh Chandra Gupta Deputy Collector Gwalior	
R. R. Singh Senger Regional Officer M.P. Pollution Control Board, Gwalior	

**Photograph of the committee visit**



Visit of committee at M/s VNS Solution, CBWTF





View of incinerator with feeding system



View of Autoclave 1200 Ltr/Cycle



View of Shredder



View of ETP 7.5 KLD



View of vehicle washing area near ETP



View of CEMS installed



Temperature of incinerator



View of waste storage area



View of ash storage area



View of waste collection vehicle



Committee at ETP site



# मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कॉलोनी, भोपाल-462016

दूरभाष (0755)-2464428, 2466191 वेबसाइट: mppcb.mp.gov.in E-mail: bmwhomppcb@gmail.com

Annexure-C2



क्रमांक 212/जैविआ/मप्रप्रनिबो/2023,

भोपाल, दिनांक 15-06-2023

## // कार्यालय आदेश //

प्रदेश में उत्पन्न होने वाले जैव चिकित्सा अपशिष्ट के प्रभावी प्रबंधन हेतु वर्तमान में कुल 19 सीबीडब्ल्यूटीएफ को जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के अन्तर्गत प्राधिकार प्रदान किया गया है।

1. मेसर्स चित्र किरण वेस्ट मैनेजमेंट प्रा.लिमि., रीवा को रीवा, सीधी एवं सिंगरौली जिले आवंटित किये गये हैं। अतः मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पॉल्यूशन कंट्रोल कार्पोरेशन, सतना को पूर्व में जारी किये गये प्राधिकार से रीवा, सीधी एवं सिंगरौली जिले विलोपित किये जाते हैं।
2. मेसर्स व्ही.एन.एस. सॉल्यूशन्स, भिण्ड को दतिया एवं श्योपुर जिले आवंटित किये गये हैं। अतः मेसर्स डेविस सर्जिको, ग्वालियर को पूर्व में जारी किये गये प्राधिकार से दतिया एवं श्योपुर जिले विलोपित किये जाते हैं।
3. मेसर्स सीबीडब्ल्यूटीएफ (मीनाक्षी पाराशर) नरसिंहपुर को नरसिंहपुर जिला आवंटित किया गया है। अतः मेसर्स कृपा वेस्टेज, सिवनी को पूर्व में जारी किये गये प्राधिकार से नरसिंहपुर जिला विलोपित किया जाता है।

उपरोक्तानुसार जैव चिकित्सा अपशिष्ट का प्रभावी संग्रहण, परिवहन, उपचार एवं निष्पादन सुनिश्चित करने हेतु दिनांक 01/06/2023 से प्रदेश में कार्यरत सीबीडब्ल्यूटीएफ का कार्यक्षेत्र निम्नानुसार रहेगा :-

क्रमांक	सीबीडब्ल्यूटीएफ का नाम	आवंटित जिले
1.	मेसर्स इलाईट इन्जीनियर्स, जबलपुर	जबलपुर एवं कटनी
2.	मेसर्स हॉस्विन इन्सीनरेटर प्रा०लि०, इन्दौर	इन्दौर एवं बड़वानी
3.	मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पॉल्यूशन कंट्रोल कार्पोरेशन, सतना	सतना एवं पन्ना
4.	मेसर्स एम.पी. बायो मेडिकल वेस्ट डिस्पोजल सिस्टम, उमरिया	शहडोल, अनूपपुर एवं उमरिया
5.	मेसर्स डेविस सर्जिको, सागर	दमोह, सागर एवं छतरपुर
6.	मेसर्स डेविस सर्जिको, ग्वालियर	ग्वालियर
7.	मेसर्स इन्व्वायरोमेंटल प्रोटेक्शन कार्पोरेशन, सीहोर	सीहोर, बैतूल, हरदा, होशंगाबाद, विदिशा एवं भोपाल
8.	मेसर्स जे के मेडिकल वेस्ट मैनेजमेंट सिस्टम, अशोकनगर	अशोकनगर, गुना, शिवपुरी, राजगढ़, निवाड़ी एवं टीकमगढ़
9.	मेसर्स बायो मेडिकल वेस्ट मैनेजमेंट सिस्टम, रतलाम	रतलाम, मन्डसौर एवं नीमच
10.	मेसर्स कृपा वेस्टेज, सिवनी	सिवनी, मण्डला, बालाघाट, छिन्दवाड़ा एवं डिण्डोरी



# मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कॉलोनी, भोपाल-462016

दूरभाष (0755)-2464428, 2466191 वेबसाईट: mpppcb.mp.gov.in E-mail: bmwhompceb@gmail.com



11.	मेसर्स जेआरआर वेस्ट मैनेजमेंट प्रा0लि0, भिण्ड	भिण्ड एवं मुरैना
12.	मेसर्स वीएमडब्ल्यू सॉल्यूशन, भोपाल	भोपाल
13.	मेसर्स इण्डिया वेस्ट मैनेजमेंट प्रा0लि0, मण्डीदीप	भोपाल एवं रायसेन
14.	मेसर्स मेडिशियोर इंसीनरेटर, खण्डवा	दुरहानपुर, खण्डवा एवं खरगोन
15.	मेसर्स होस्टेक इको मैनेजमेंट प्रा.लिमि., उज्जैन	उज्जैन, देवास, शाजापुर एवं आगर-मालवा
16.	मेसर्स अग्नि मित्रा सीबीडब्ल्यूटीएफ, इन्दौर	धार, झाबुआ, अलीराजपुर एवं इन्दौर
17.	मेसर्स व्ही.एन.एस. सॉल्यूशन्स, भिण्ड	दतिया एवं श्योपुर
18.	मेसर्स चित्र किरण वेस्ट मैनेजमेंट प्रा.लिमि., रीवा	रीवा, सीधी एवं सिंगरौली
19.	मेसर्स सीबीडब्ल्यूटीएफ (मीनाक्षी पाराशर) नरसिंहपुर	नरसिंहपुर

(चन्द्रमोहन ठाकुर)  
सदस्य सचिव

## प्रतिलिपि :-

1. संचालक, अस्पताल प्रशासन, संचालनालय, स्वास्थ्य सेवायें, छठवीं मंजिल, सतपुड़ा भवन, भोपाल (म.प्र.) की ओर सूचनार्थ।
2. संचालक, चिकित्सा शिक्षा, संचालनालय, चिकित्सा शिक्षा, छठवीं मंजिल, सतपुड़ा भवन, भोपाल (म.प्र.) की ओर सूचनार्थ।
3. समस्त क्षेत्रीय अधिकारियों की ओर सूचनार्थ एवं निर्देश हैं कि उपरोक्तानुसार जैव चिकित्सा अपशिष्ट का प्रभावी प्रबंधन सुनिश्चित करावें।
4. समस्त सीबीडब्ल्यूटीएफ संचालकों की ओर सूचनार्थ एवं पालनार्थ।

**VNS SOLUTION**

240, JIWAJI NAGAR, GWALIOR - 474011, M.P., INDIA.

Phone: +91 9752394953 Mobile: +91 9752394953

Email: vnssolution@gmail.com Web: https://vns.cbwtf.in

**Annexure-C3****Bio Medical Waste Collection Record**

ICF Name : DISTRICT HOSPITAL DATIA (CIVIL SURGEON) (DTA-00021)

ICF Address : DISTRICT HOSPITAL DATIA

Duration: 01-Jun-2024 to 30-Jun-2024

Bed No: 350

Collection Date & Coordinates	Challan No.	Yellow		Red		Blue		White		Yellow C		Total	
		Bag	Weight (KG)	Bags	Weight (KG)	Bags	Weight (KG)	Bags	Weight (KG)	Bags	Weight (KG)	Bags	Weight (KG)
03-Jun-2024	106-4-0021	1	25.000	1	15.000	1	20.000	0	0.000	0	0.000	3	60.000
05-Jun-2024	106-4-0023	1	18.000	1	10.000	1	10.000	0	0.000	0	0.000	3	38.000
07-Jun-2024	106-4-0025	1	20.000	1	11.000	1	10.000	0	0.000	0	0.000	3	41.000
08-Jun-2024	106-4-0026	1	10.000	1	4.000	1	10.000	0	0.000	0	0.000	3	24.000
10-Jun-2024	106-4-0027	1	20.000	1	10.000	1	10.000	0	0.000	0	0.000	3	40.000
12-Jun-2024	106-4-0028	1	35.000	1	15.000	1	15.000	0	0.000	0	0.000	3	65.000
14-Jun-2024	106-4-0029	1	20.000	1	10.000	1	10.000	0	0.000	0	0.000	3	40.000
15-Jun-2024	106-4-0030	1	15.000	1	8.000	1	10.000	0	0.000	0	0.000	3	33.000
17-Jun-2024	106-4-0031	1	20.000	1	7.000	1	10.000	0	0.000	0	0.000	3	37.000
19-Jun-2024	106-4-0032	1	22.000	1	10.000	1	10.000	0	0.000	0	0.000	3	42.000
21-Jun-2024	106-4-0033	1	10.000	1	5.000	1	10.000	0	0.000	0	0.000	3	25.000
24-Jun-2024	106-4-0034	1	35.000	1	10.000	1	15.000	0	0.000	0	0.000	3	60.000
26-Jun-2024	106-4-0035	1	18.000	1	8.000	1	10.000	0	0.000	0	0.000	3	36.000
28-Jun-2024	106-9-0001	2	15.000	2	10.000	2	10.000	0	0.000	0	0.000	6	35.000
29-Jun-2024	106-9-0002	6	35.000	1	3.000	3	16.000	1	3.000	0	0.000	11	57.000
<b>TOTAL</b>		21	318.000	16	136.000	18	176.000	1	3.000	0	0.000	56	633.000



YELLOW 800021100310



DISTR475671MPBH00021

YELLOW 800021100334



DISTR475671MPBH00021

YELLOW 800021100358



DISTR475671MPBH00021

YELLOW 800021100365



DISTR475671MPBH00021

YELLOW 800021100372



DISTR475671MPBH00021

YELLOW 800021100389



DISTR475671MPBH00021

YELLOW 800021100396



DISTR475671MPBH00021

YELLOW 800021100402



DISTR475671MPBH00021

YELLOW 800021100419



DISTR475671MPBH00021

YELLOW 800021100426



DISTR475671MPBH00021

YELLOW 800021100433



DISTR475671MPBH00021

YELLOW 800021100440



DISTR475671MPBH00021

YELLOW 800021100457



DISTR475671MPBH00021

YELLOW 800021100464



DISTR475671MPBH00021

YELLOW 800021100471



DISTR475671MPBH00021

YELLOW 800021100488



DISTR475671MPBH00021

YELLOW 800021100495



DISTR475671MPBH00021

YELLOW 800021100501



DISTR475671MPBH00021

YELLOW 800021100518



DISTR475671MPBH00021

YELLOW 800021100525



DISTR475671MPBH00021

YELLOW 800021100532



DISTR475671MPBH00021

YELLOW 800021100549



DISTR475671MPBH00021

YELLOW 800021100556



DISTR475671MPBH00021

YELLOW 800021100563



DISTR475671MPBH00021

YELLOW 800021100570



DISTR475671MPBH00021

YELLOW 800021100587



DISTR475671MPBH00021

YELLOW 800021100594



DISTR475671MPBH00021

YELLOW 800021100600



DISTR475671MPBH00021

YELLOW 800021100617



DISTR475671MPBH00021

YELLOW 800021100624



DISTR475671MPBH00021

**SK INDIA THERM**Annexure-C4

VILL NO. 17/14/4/1, VILL JATHERI, NEAR KARAN DHARMA KANTA, SONIPAT HARYANA 131009

**TECHNICAL DATA SHEET ON BIO MEDICAL WASTE INCINERATOR**

Name of Manufacturer	M/S SK INDIA THERM
Name of Common Biomedical Waste Treatment Facility	M/s VNS Solution
Maximum Capacity of the Incinerator (in Kg/Hr)	200 Kg/hr
Residence time of Flue gas at 1050°C	2.11 seconds in secondary chamber
Flow of fuel gas through secondary Combustion chamber (m <sup>3</sup> /sec)	2.59 m <sup>3</sup> /s
Volume of Secondary chamber (in m <sup>3</sup> )	5.48 m <sup>3</sup>
Thermal Capacity of the Incinerator (in Million Kcal/hr)	0.60

For SK India Therm

SK INDIA THERM  
  
 Proprietor



(Authorised Signatory)



REGIONAL LABORATORY  
**M.P.POLLUTION CONTROL BOARD**

Annexure - C5

D.D. Nagar, Housing Board Colony, Gwalior (M.P.)

AIR MONITORING REPORT

REPORT NO. 93 (A)

NAME OF INDUSTRY- M/S\_VNS SOLUTION COMMON BIO MEDICAL WASTE  
TREATMENT PLANT , MALANPUR GHIRONGI , DIST- BHIND

1. DATE OF MONITORING	0	5	0	7	2	0	2	4
2. DATE OF ANALYSIS	0	5	0	7	2	0	2	4

3. SAMPLE COLLECTED BY: Shailesh Baraiya ( Sampler)

4. REFERENCE : .....

5. STACK MONITORING RESULT : P.R.S Chauhan, Jr. Scientist, MPPCB, Gwalior  
Shailesh Baraiya (Sampler)

A)

- ❖ Stack I INCINERATOR Stack
- ❖ Stack II -----

Characteristics		Unit	Stack I	Stack
1. Particulate matter	PM	Mg/NM <sup>3</sup>	36.48	/
2. Nitrogen oxide	NO <sub>2</sub>	Mg/NM <sup>3</sup>	18.10	
3. Sulfur dioxide	SO <sub>2</sub>	Mg/NM <sup>3</sup>	-	
4. Others		Mg/NM <sup>3</sup>	-	

B) AMBIENT AIR MONITORING RESULT:

- ❖ I Near Administration Building
- ❖ II Near ETP Side, in plant premises

Parameters		Unit	(I)	(II)
1. Repairable Suspended Particulate matter PM <sub>10</sub>	RSPM	µg/ M <sup>3</sup>	58.38	71.45
2. Sulfur dioxide	SO <sub>2</sub>	µg/ M <sup>3</sup>	12.45	12.76
3. Nitrogen oxide	NO <sub>2</sub>	µg/ M <sup>3</sup>	19.68	19.95
4. Carbon Mono Oxide	CO	µg/ M <sup>3</sup>	-	-
5. Others		µg/ M <sup>3</sup>	-	-

1. Indicates that the values exceed the permissible limits Prescribed in Gazette Notification Year 2009 .

Analysed By  
**S. Baraiya**  
(Sampler)

**P.R.S. Chauhan**  
(Jr. Scientist)



REGIONAL LABORATORY  
M.P.POLLUTION CONTROL BOARD

D.D. Nagar, Housing Board Colony, Gwalior (M.P.)

WATER ANALYSIS REPORT

REPORT NO.-295

SAMPLE FROM:- M/S VNS Solution Pvt. Ltd. Malanpur dist. Bhind (m.p.)

DESCRIPTION OF SAMPLE	DATE OF COLLECTION	DATE OF RECEIPT	DATE OF ANALYSIS	COLLECTED BY
ETP Outlet	05/07/2024	05/07/2024	06/07/2024	P.R.S.Chauhan (jr. Sc.) In Prensce of Anoop chatuervedi (CPCB)
S.NO.	PARAMETERS ANALYSED		UNIT	RESULT
1	Temperature		°C	24
2	PH		pH Unit	7.19
3	Appearance		Pt co scale	clear
4	Colour		Threshold No.	colourless
5	Odour		-	odourfree
6	Total Solids		Mg/l	299
7	Total Dissolved Solids		Mg/l	269
8	Suspended Solids		Mg/l	30
9	Chloride (as Cl)		Mg/l	51
10	Biochemical Oxygen Demand (3days at 27 °C)		Mg/l	24
11	Chemical Oxygen Demand		Mg/l	60
12	Oil & Grease		Mg/l	3

Remark  Indicates that the values exceed the permissible limits.

Sample Analyzed By  
Arvind kumar  
Chemist

P.R.S.Chauhan  
(Jr.Scientist)



# Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

## Annexure-C7

RED-SMALL

CCA-Fresh Validity  
W/A:29/02/2028  
BMW: 29/02/2028  
HoWM: 29/02/2028

CONSENT NO: \*\*\*

PCB ID: 142841

Outward No:117791,04/04/2023

Consent No:AWHB-57944

To, **The Occupier,**  
**M/s. Common Bio Medical Waste Treatment Facility (CBWTF) of M/s. VNS Solution,**  
**Plot No. 16 GAA, Malanpur Ghirongi Notified Industrial Area,**  
**Tal . & Dist : Bhind (MP) - 477117**

**Subject:** Grant of Consent to Operate-Fresh under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and Authorization under Bio-Medical Waste Management Rules, 2016.

**Ref:** Your Consent to Operate-Fresh Application Receipt No. 1260815 Dt. 17/02/2023 and last communication received on Dt. 28/02/2023.

With reference to your above application for Consent to Operate-Fresh has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant Air/water consent, BMW Authorization and HOWM Authorization **up to 29/02/2028**, subject to the fulfillment of the terms & conditions incorporated in the CTE -54483 was issued vide outward no 113818 dated 21/10/2021 and as enclosed with this letter.

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Plot No. 16 GAA, Malanpur Ghirongi Notified Industrial Area, Tal . & Dist : Bhind (MP) - 477117
- The capital investment :** Rs. 2.05 Crore
- Activity Capacity:**

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	1 x 200 Kg/hour
	AUTOCLAVE	1 x 200 Kg/hour
	SHREDDER	1 x 200 Kg/hour
	ETP	7.5 KLD
	D.G. Set	125 KVA

- Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.  
2. As requested by the PP the Datia & Sheopur Districts are being allotted to this CBWTF.

The Validity of the consent is **up to 29/02/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* Conditions under Hazardous Rules
- \* Conditions under BMW Rules

Sending from UIDAI servers  
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # YXDM9J99AO

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR  
Member Secretary



# Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **0.000 KL/day**, and the daily quantity of sewage shall not exceed **7.100 KL/day**

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27°C	Not exceed	30 mg/l.	Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Kilo Ltr per Day)	WC : 15.000	WWG : 7.100	Water Source
1	Domestic Purpose	12.000	7.100	SIDC
2	Floor / Utensils / Other Washing	3.000	0.000	SIDC

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

### 9. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line through the link "Periodic Compliances" provided on XGN.

### 10. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 11. Prohibition of bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms

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and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

12. CBWTF management shall submit the information on line through the link "Periodic Compliances" provided on XGN in reference to compliance of consent conditions.

13. Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

- 1. The applicant shall provide comprehensive air pollution control system and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO <sub>2</sub> , Hg (mg/Nm <sup>3</sup> ), Dioxin & Furons (ngTEQ/ Nm <sup>3</sup> )
Incinerator	200 Kg/hr	30	HSD	Bag Filter, Multi Cyclone	50, 50,400,0.05, 0.1
D.G. Sets	125 KVA	6	HSD	Acoustic enclosure	As per MoEF&CC /CPCB Guidelines

## 2. Emission Standards

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm <sup>3</sup> unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM <sup>3</sup> of sampling volume, which is more
2	Nitrogen Oxides and NO <sub>2</sub> expressed as NO <sub>2</sub>	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM <sup>3</sup> of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM <sup>3</sup> (at 11% O <sub>2</sub> )	8 hours or 5 NM <sup>3</sup> of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM <sup>3</sup> of sample volume, which is more

- a. **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.
- b. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- c. The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- d. All monitored values shall be corrected to 11% Oxygen on dry basis.
- e. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- f. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- g. **The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.**



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3. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
4. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
6. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities. All fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition
10. CBWTF shall write its name on stack with heat resistant paint.



## CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

### FORM-2 [See rule 6 (2) ]

#### FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : **COF-1260815, dt: 17/02/2023**
3. The Occupier of **M/s. Common Bio Medical Waste Treatment Facility (CBWTF) of M/s. VNS Solution**, is hereby granted an authorisation for generation, collection, reception, storage, transport, disposal of hazardous or other wastes on the premises situated at- **Plot No. 16 GAA, Malanpur Ghirongi Notified Industrial Area, Tal . & Dist : Bhind (MP) - 477117**

#### Details of Authorisation

Category of Hazardous Waste	Authorised mode of disposal	Quantity (ton/annum)
Wastes or residues containing oil (5.2)	Sent to TSDF	0.020-M.T.
Ash from incinerator and flue gas cleaning residue (37.2)	Sent to TSDF	3.600-M.T.
Used or Spent Oil (5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	0.200-M.T.

- (1) The authorisation shall be valid for a period up to **29/02/2028**.
- (2) The authorisation is subject to the following general and specific conditions

#### A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
9. An application for the renewal of an authorisation shall be made as laid down under these Rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and

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Climate Change or Central Pollution Control Board from time to time.

11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

## **B. Specific conditions:**

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility.
3. Facility shall obtain membership of TSDF & submit the same to the Board.

## **Additional Haz condition:-**

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it\_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

## **Packing, Labeling & Transportation of Hazardous wastes :-**

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.



**FORM -III  
(See rule 10)  
AUTHORISATION**

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COF-1260815, dt: 17/02/2023.**  
2. **M/s. Common Bio Medical Waste Treatment Facility (CBWTF) of M/s. VNS Solution,** an occupier of the CBWTF located at **Plot No. 16 GAA, Malanpur Ghirongi Notified Industrial Area, Tal . & Dist : Bhind (MP) - 477117** is hereby granted an authorisation for following activities:

- ✓ Collection,
- ✓ Storage,
- ✓ Packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M/s. Common Bio Medical Waste Treatment Facility (CBWTF) of M/s. VNS Solution,** an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: --  
(ii) Number healthcare facilities covered by CBMWTF: --  
(iii) Installed treatment and disposal capacity: -- 200 Kg per hour (Incinerator)  
Area or distance covered by CBMWTF: -- *Datia & Sheopur Districts are being allotted to this CBWTF.*  
(iv) Quantity of Biomedical waste handled, treated or disposed: --

Type of Waste Category	Quantity permitted for Handling (Kg/day)
Yellow	-- 2000.00
Red	-- 550.00
White (Translucent)	-- 150.00
Blue	-- 500.00

3. This authorization shall be in force for a period up to **29/02/2028.**

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

**Terms & Conditions of Authorization :-**

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent , lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.



### ***The additional conditions for CBWTF shall be as follows:***

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.
2. The occupier of the facility shall operate and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.
3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
4. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP quarter yearly from NABL accredited laboratory and submit the quarter yearly report to the Board.
5. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time.
6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules 2016.
8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.
10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.
12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.
13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.
14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.
15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMWM Rule, 2016.
16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.
17. The Facility shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.
18. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
19. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules, 2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the

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Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.

20. The CBWTF Facility shall comply with all the conditions mentioned in EC issued to them by MPSEIAA.

21. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

22. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

### **23. STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.-**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

(a) When operating a gravity flow autoclave, medical waste shall be subjected to:

- (i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
- (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
- (iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

(b) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:

- (i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
- (ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;

(c) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

(d) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.

(e) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. **The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions.** The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, **the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.**

(6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. **The occupier or operator of a common bio medical waste treatment facility shall conduct Routine test during autoclaving of each batch and records in this regard shall be maintained.**

(7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillusstearothermophilus* spores using vials or spore Strips; with at least 1X10<sup>6</sup> spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure less than 15 psi. **The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.**



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## **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of BMW Rules, 2016 or Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Industry shall obtain membership of Emergency Response Center of the Board if needed.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

## **Additional condition:-**

1. CBWTF unit shall submit Dioxin and Furans testing report.
2. CBWTF shall dispose solid and Hazardous generated and stored on the premises as per the relevant rules and their provisions.
3. PP shall treat and dispose the plastic waste as per the Bio-Medical Waste Management Rules, 2016 and comply with the provisions of the Plastic Waste Management Rules, 2021 during the same.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981, Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016, & Bio-Medical Waste Management Rules, 2016 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring into use any outlet for the discharge of effluent and gaseous emission.



(Organic Authentication on AADHAR from UIDAI Server)  
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**CHANDRA MOHAN THAKUR**  
Member Secretary

**Consent No:AWHB-57944**

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Madhya Pradesh)

To,

The Proprietor  
M/S VNS SOLUTION  
240, New Jiwaji Nagar, Thatipur Murar -474011

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MP/MIS/65777/2021 dated 25 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC22B032MP123649  |
| 2. File No.                                | 8636/2021   |
| 3. Project Type                            | New   |
| 4. Category                                | B1  |
| 5. Project/Activity including Schedule No. | 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs)  |
| 6. Name of Project                         | Environment Clearance of "Common Bio Medical Waste Treatment Facility (CBWTF)" at Plot No. 16 GAA, Village-Malanpur Ghirongi Notified Industrial Area, Tehsil Bhind, District Bhind of Madhya Pradesh State |
| 7. Name of Company/Organization            | M/S VNS SOLUTION  |
| 8. Location of Project                     | Madhya Pradesh  |
| 9. TOR Date                                | 02 Sep 2021   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/08/2022

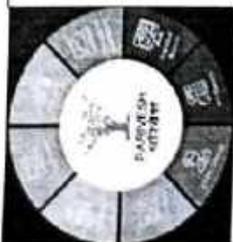
(e-signed)  
Shriman Shukla  
Member Secretary  
SEIAA - (Madhya Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



Ref: Proposal No. SIA/MP/MIS/65777/2021, Case No 8636/2021: Prior Environment Clearance for Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. 16 GAA, Village – Malanpur Ghirongi Notified Industrial Area, Tehsil - Bhind, Dist. Bhind (MP) Total Project Area-4500 sq.m. (1.11 Acres), 1 No. Incinerator of capacity 200 kg/hr (Dry), 1 No. Autoclave of capacity 200 kg/hr, 1 No. Shredder of capacity 200 kg/hr each and ETP Capacity – 7.5 KLD (MBBR) by M/s VNS Solution, Smt. Saroj Sharma, 240, New Jiwaji Nagar, Thatpur, Dist. Gwalior, MP - 474001 Email: vnssolution10@gmail.com Env. Consultant Shri Arvind Singh, M/s. Amaltas Enviro Industrial Consultants LLP, Gurugram.

With reference to above the proposal has been appraised as per prescribed procedure & provisions under the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14<sup>th</sup> September 2006 and its amendment, on the basis of the mandatory documents enclosed with the application viz., Form -2, PFR and subsequently submission of EIA /EMP report, PPT& the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

- यह प्रकरण 200 किलो ग्राम प्रतिघंटे की क्षमता वाले CBWTF की स्थापना प्लॉट नं. 16 जीएए ग्राम मालनपुर घिरोंगी, तहसील भिण्ड, जिला भिण्ड के अधिसूचित औद्योगिक क्षेत्र में लगाने के पूर्व पर्यावरण स्वीकृति से संबंधित है।
- परियोजना हेतु म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा CTE-54483 dated 21 10.2021 जारी की गई है।
- परियोजना हेतु SEAC की 546वीं बैठक दिनांक 23.09.2021 को ToR जारी किये जाने की अनुशंसा की थी जिसका कार्यवाही विवरण सक्त बैठक के पृष्ठ क्र. 4 से 8 पर अंकित है।
- परियोजना हेतु SEIAA द्वारा SEAC के प्रस्ताव अनुसार कुछ अतिरिक्त शर्तों को शामिल करते हुए बैठक 690 वीं दिनांक 22.10.2021 में ToR जारी करने की अनुमति प्रदान की गई थी।
- परियोजना का विवरण निम्नानुसार है।

Particulate	Details
Name of the project & Proponent	Common Bio Medical Waste Treatment Facility (CBWTF) Mrs. Saroj Sharma of M/s. VNS Solution
Location	Plot no 16 GAA Malanpur Ghirongi District Bhind (M.P)
Geographical Coordinate	26°20'43.02"N 78°16'21.59"E
Nearest Railway Station	Gwalior Railway Station – 16.9 km in SW direction.
Nearest Highway	NH 92- 1.2 Km (SE)
Nearest Airport	Gwalior Airport– 5.46 Km in SW direction away from the site
Project capacity	✓ 1 No. Incinerator of capacity 200 kg/hr (Dry) ✓ 1 No. Autoclave of capacity 200 kg/hr ✓ 1 No. Shredder of capacity 200 kg/hr each ✓ ETP Capacity – 7.5 KLD (MBBR)
Total Land Area	4500 Sq.mt. (1.11 Acre)
Open Area	809.23 sq.mt.
Green Area	Green belt shall be developed in 1138.66 sq. mt. (33%) in accordance with CPCB guidelines by planting 300 numbers of native trees along the Peripheral plantation, Road side plantation, Plant & ETP Area etc.

Water Requirement	Water Requirement Approximately 5 KLD of water required during construction of the unit from Private water tankers. Water Demand in Operational Phase will be 15 KLD.
Source of Water	Water will be met from Madhya Pradesh Industrial Development Corporation Limited for which PP has obtained permission
Air Emission Management	To control emissions from incinerators, Ceramic Filter Bag House shall be provided. Chimney (30.0 m above ground level) will be provided from the incineration process after Ceramic Filter bag House. A lean concentration of NaOH Solution and water will be used to neutralize the flue gasses/solutions. For mitigation of impacts of air pollution from boiler, multicyclone and wet scrubber followed by stack height minimum of 30.0 m above ground level shall be provided.
Waste water generation & management	Wastewater generated 7.1 KLD from the treatment of biomedical waste during incineration, autoclaving, washing of floors, vehicle wash platform, etc. will be treated in the Effluent Treatment Plant. The treated water would be recycled in the plant to reduce the amount of water used.
Solid waste generation & management	Total 15.0 kg/day solid waste will be generated. Out of which 9.0 kg/day of Bio-degradable waste will be sent to solid waste disposal site. 200 Kg/hr capacity of Autoclaved Plastic & rubber etc. will be sent to Shredder & then from Shredder it will be sent to authorized recyclers. Sharps will be treated in autoclave. After autoclaving, sharps will be encapsulated. Glass bottles shall be sold to recyclers after chemical disinfection. Incineration ash and ETP sludge will be sent to authorized TSDF site at Pithampur Dist Dhar (MP). Waste spent oil from DG set and machineries shall be given to authorized recyclers.
Storm Water Management	Proper storm water channeling shall be provided. Rainwater collection tank has provided within the plant layout. Location of rainwater collection tank has been decided based of the elevation so as to collect the water by natural gravity. This water shall also be used for plant operation and other purpose
Odor management	The mitigation measures proposed to minimize and control odor are as follows. <ul style="list-style-type: none"> <li>Wash waste collecting vehicles, containers, and storerooms frequently.</li> <li>Treatment of bio-medical wastes within 48 hours</li> <li>Closed cabin vehicles shall be used for the collection and transportation of biomedical wastes.</li> <li>ETP sludge shall be sent to TSDF site as early as possible.</li> <li>Mask shall be provided to workers to avoid health issues due to odor.</li> <li>Enough green belt will be developed.</li> </ul>
Electricity/Power Requirement	<ul style="list-style-type: none"> <li>✓ Approx. 42 kVA for operation phase</li> <li>✓ Supply source - (MPEB)</li> <li>✓ Back up- DG. Set of 200 KVA capacities as standby</li> </ul>
Man-power	During construction phase, the labours and workers will be hired from nearby areas. Total about 50 persons are proposed to be hired for plant operations including officers, skilled and unskilled workers.
Total project cost	Rs. 205 Lacs
CER	Under CER activities PP has proposed adopt an Animal and will look after it, after taking permission from the local forest Authority. Regular medical health checks up camps in nearby villages Funding proposed for the vill.: Atrari (Gurh) under "Aganwadi Poshan Aahar Yojna" with budgetary provision of Rs. 6.0 lakh

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- vi. SEAC द्वारा 558वी बैठक दिनांक 04.03.2022 को उक्त प्रकरण में परियोजना प्रस्तावक द्वारा दी गई जानकारी से संतुष्टि व्यक्त करते हुए प्रकरण की पर्यावरण स्वीकृति हेतु अनुशंसा की गई। उक्त बैठक का कार्यवाही विवरण पृष्ठ क्र. 46 से 59 पर अंकित है।

Based on the information submitted at Para I to v above and others, the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 740<sup>th</sup> meeting held on 30.07.2022 and decided to accept the recommendations of 558<sup>th</sup> SEAC meeting held on dated 04.03.2022.

Hence, Prior Environmental Clearance is accorded under the provisions of EIA Notification dtd. 14<sup>th</sup> September 2006 & its amendments to the proposed Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. 16 GAA, Village - Malanpur Ghirongi Notified Industrial Area, Tehsil - Bhind, Dist. Bhind (MP) Total Project Area-4500 sq.m. (1.11 Acres), 1 No. Incinerator of capacity 200 kg/hr (Dry), 1 No. Autoclave of capacity 200 kg/hr, 1 No. Shredder of capacity 200 kg/hr each and ETP Capacity - 7.5 KLD (MBBR) by M/s VNS Solution, Smt. Saroj Sharma, 240, New Jiwaji Nagar, Thatipur, Dist. Gwalior, MP - 474001 subject to the compliance of the Standard Conditions and the following additional Specific Conditions as recommended by SEIAA & SEAC in its meetings.

A. Specific Conditions as recommended by SEIAA

1. The Environmental clearance of the project will be subject to outcome of the judgment of the Hon'ble National Green Tribunal. Compliance of all the directions / Judgment issued by Hon'ble NGT or other Courts shall be binding on the PP.
2. This EC will be subject to the establishment criteria to be decided by the MPPCB.
3. The entire demand of fresh water should be met through MDC and there should be no extraction of ground water.
4. Proponent shall strictly comply the design criteria for incinerator, autoclave, shredder and all other requirements as per CPCB guidelines.
5. ZLD status shall be maintained all the time.
6. PP should ensure to implement the need based activities under CER in consultation with district administration/village panchayat/MPHDC with budgetary provision of 6.0 lakh.
7. This environmental clearance is issued subject to implementation of online air monitoring facility equipment, waste water management odour management and noise management system. PP should ensure to efficiency of the pollution control measurement should not be less than 99%.
8. PP to include carbon foot print in the Environmental Monitoring and set targets for reduction of their footprint in the management systems.
9. PP will take prior permission of MPPCB for establishing CBWTF at the site in reference to revised guideline of CPCB-2016 for CBWTF before installation.
10. PP should install adequate ETPL for treatment and disposal of effluent and Zero discharge should be maintained.
11. Process effluent/any waste water should not be allowed to mix with storm water.
12. Guidelines of CPCB/MPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
13. No landfill site is allowed within the CBWTF site.
14. Ecosorb (organic and biodegradable chemical) and alumina will be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
15. PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.
16. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
17. Incinerator should be properly interlocked with venture scrubber to control air pollution.
18. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard should be done prior to the commencement.
19. Color coding for handling waste be strictly followed as per BMW Rules 2016.

20. PP should ensure the rain water harvesting by providing of recharging pits. In addition, PP should provide recharging trenches. The base of the trenches should be Kachha with pebbles.
21. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
22. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
23. Necessary provision shall be made for fire fighting facilities within the complex.
24. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
25. PP shall ensure to conduct quarterly health check up of workers working in the plant.
26. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
27. PP should develop 5 m green belt all along the periphery of the species that are significant and used for the pollution abatement. Besides this, PP will explore the possibility to develop dense green belt by planting thick foliage trees.
28. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
29. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CRGB.
30. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
31. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.
32. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
33. PP should have two storage rooms separately for treated and untreated waste.
34. PP should ensure the traffic movement plan, parking facilities and road width.
35. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/Pollution absorbing species.
36. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project submitted by project proponent vide commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.
37. The unit shall strictly comply with CPCB guidelines for setting up the common biomedical waste treatment facility

**B. Specific Conditions as recommended by SEAC**

**I Statutory Compliance**

- i. The project proponent shall obtain Consent to Establish (CTE) and Operate (CTO) under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the MP Pollution Control Board/Committee (MPPCB).
- ii. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2016 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
- iii. Project shall fulfill all the provisions of hazardous Wastes (Management, handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued

by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerations shall be followed.

- iv. Project shall fulfill shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/from the competent authority concerned in case of drawl of surface water required for the project.
- v. All other statutory clearances such as the approvals for storage of diesel from Chief Controlled of Explosive, Fire Department Civil Aviation Department shall be obtained, as applicable by project proponent from the respective competent authorities.

## II. Air quality monitoring and preservation

- i. The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment in Environment (Protection) Rules, 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
- iii. Incineration plant shall be operated (combustion chambers) with temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) consent in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the materials.
- iv. Adequate air pollution control system should be provided with the incinerator to arrest the gaseous emission with stack of adequate height (Minimum 30 meters) to control particulate emission.
- v. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution Control devices (quenching, venturi scrubber, mist eliminator) should be provided for compliance of emission standards.
- vi. Masking agents should be used for odour standards.

## III Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules, 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Wastewater generated from the facility shall be treated in the ETP and treated wastewater shall be request in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
- iii. Process effluent /any wastewater should not be allowed to mix with storm water.
- iv. Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- v. Zero discharge treatment system shall be provided. No soil contamination is anticipated from the proposed project as the land fill facility will have liner system to arrest any contamination.
- vi. Sewage Treatment Plan shall be provided to treat the wastewater generated from the project, treated water shall be reused within the project.

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- vii. A certificate from the competent authority for discharging treated effluent/untreated effluents into the Public/sewer/disposal/drainages systems along with the final disposal point should be obtained.
- viii. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal
- ix. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground waste abstraction points and records for the same shall be maintained regularly.
- x. Rainwater runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

**IV Noise monitoring and prevention**

- i. Acoustic enclosure shall be provided to DG set (1x200 kVA) for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during nighttime.

**V Energy Conservation measures**

- i. Provide solar power generation roof tops of building for solar light system for all common areas, streetlights, parking around project area and maintain the same regularly.
- ii. Provide LED lights in their offices and residential areas

**VI Waste Management**

- i. Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the Commencement.
- ii. The solid wastes shall be segregated as per the norms of the solid Waste Management Rules, 2016.
- iii. A certificate from the competent authority handling municipal solid waste should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the MSW generated from project.
- iv. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- v. Log-books shall be maintained for disposal of all types hazardous wastes and shall be submitted with the compliance report.
- vi. No landfill site is allowed within the CBWTF site.
- vii. The project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB
- viii. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

**VI Green Belt**

- i. Green belt shall be developed in area as provided in project details, with native tree green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines.
- ii. The greenbelt shall inter alia cover the entire periphery of the plant. Details of proposed plantation area as given below:

Sr. No.	Proposed Plantation area	Plant species	Nos.
1	Peripheral plantation	Neem, Ashoka	150

2	Road side plantation	Neem, Ashoka	100
3	Plant & ETP Area	Jasmine, Swarna Champa, Parijat, Bela ETC.	100
Total			300

#### VII Safety, Public hearing, and Human health issues.

- Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
- Proper parking facility should be provided for employee & transport used for collection & disposal of waste materials.
- Necessary provision shall be made for fire-fighting facilities within the complex.
- Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health of environment from fires, explosion or/any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, recharge etc. the housing may be in the form of temporary structures to be removed after the completion of the project.
- Occupational health surveillance of the workers shall be done on a regular basis.

#### VIII EMP & CER

- The proposed EMP cost is Rs. 98.0 lakhs and 18.0 lakhs/year as recurring cost and out of which the budget for occupational health & safety for the project is 8.50 lakhs and Rs. 1.0 lakhs is proposed for budget for public health & safety.
- Under CER following physical target based activities based on public hearing has proposed by PR.

Sr.No.	Proposed CER Activities	Budget (INR) in lakhs
1	We are committing herewith that in Nearby National Park/ sanctuary, we will adopt an Animal, and will look after it, after taking permission from the local forest Authority.	2.0

- The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to during into focus any infringements/deviation/violation of the environmental/ forest/ wildlife norms/condition. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF & CC as a part of six-monthly report.
- A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other

- purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Officer along with the Six-monthly Compliance Report.
- vi. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### IX. Miscellaneous

- i. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Head of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliances of the stipulated environment clearance conditions, including results of monitored data on their website and update the same of half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest, and Climate Change at environmental clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels namely, SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emission) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities. Commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulation made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modification in the plant shall be carried out within prior approval of the Ministry of Environment Forests and Climate Change (MoEF & CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The ministry reserves the right to stipulated additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of the Ministry shall monitor compliance of the stipulated conditions. The project authorities should extent full cooperation to the Officer(s) of the Regional Office by furnishing the requisite data/information/monitoring report.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules any other



orders passed by the Hon'ble Supreme Court of India/ High Courts/NGT and any other Court of Law relating to the submit matter.

**Standard Conditions:**

1. "Consent for Establishment" shall be obtained from the MPPCB under the Air and Water Act and a copy shall be furnished to the MPSEIAA, before taking up any construction activity at the site.
2. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furans.
3. The proponent shall comply with the Environmental standards notified by Ministry of Environment, Forest & Climate Change for incinerators along with the technology/guidelines.
4. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
5. Guidelines published by the Central Pollution Control Board from time to time for common incineration facilities shall be referred for implementation.
6. Transportation and handling of Bio-medical Wastes shall be as per the Bio-medical Wastes (Management and Handling) Rules, 2000 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
7. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
8. The proponent should obtained necessary clearance from the Central Ground Water board Authority if require.
9. The applicant (Project proponent) will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by him in Form-1, Final EIA reports and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.
10. The Regional Office, MoEF(GoI), Bhopal & MRPCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, and Environmental Monitoring Plan as approved by SEAC should be submitted to Regional Office, MoEF, GoI, Bhopal & MPPCB within six months.
11. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies (Panchayat and Municipal Bodies), District Collector and DFO as applicable and responsible for controlling the proposed projects who in turn has to display the same for 30 days from the date of receipt.
12. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) website at [www.mpseiaa.nic.in](http://www.mpseiaa.nic.in) and a copy of the same shall be forwarded to the Regional Office, MoEF& CC GoI, Bhopal.

13. The Project Proponent has to upload only soft copy of half yearly compliance report of the stipulated prior environmental clearance terms and conditions on 1st June and 1st December of each calendar year on MoEF & CC web portal - <http://www.environmentclearance.nic.in/> or <http://www.efclearance.nic.in/>.
14. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria of pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
15. Full Cooperation should be extended to the Officers and staff from the Ministry and its Regional Office at Bhopal / the CPCB / the SPCB during monitoring of the project.
16. The SEIAA of M.P. reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
17. The Environmental Clearance shall be valid for a period of Seven years from the date of issue EC as per EIA Notification, 2006 Para 9 & its amendments.
18. Any appeal against this prior environmental clearance shall lie with the National Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



*(Signature)*  
**(Shriman Shukla)**  
 Member Secretary

Copy to:-

- (1). Principal Secretary, Department of Environment, Government of MP, Mantralaya Vallabh Bhawan, Bhopal.
- (2). Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
- (3). Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
- (4). The Collector, Distt- Gwalior- M.P.,
- (5). MP Industrial Development Corporation Ltd. CEDMAP Bhawan, 16-A Areara Hills Bhopal (MP)
- (6). Director, I.A. Division, Monitoring Cell, MoEF, GoI, Ministry of Environment & Forest Indira Paryavaran Bhawan, JorBagh Road, New Delhi - 110 003
- (7). Director (S), Regional office of the MOEF, (Western Region), Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal-462016.
- (8). Guard file.

*(Signature)*  
**(Alok Nayak)**  
 Officer-in-Charge

Signature Not Verified  
 Digitally signed by Shri Shriman Shukla  
 Member Secretary  
 Date: 8/17/2022 6:09:10 PM  
 Page 11 of 11



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Madhya Pradesh)

To,

The Proprietor  
M/S VNS SOLUTION  
240, New Jiwaji Nagar, Thatipur Murar -474011

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MP/MIS/65777/2021 dated 25 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B032MP123649
2. File No.	8636/2021
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs)
6. Name of Project	Environment Clearance of "Common Bio Medical Waste Treatment Facility (CBWTF)" at Plot No. 16 GAA, Village- Malanpur Ghirongi Notified Industrial Area, Tehsil Bhind, District Bhind of Madhya Pradesh State
7. Name of Company/Organization	M/S VNS SOLUTION
8. Location of Project	Madhya Pradesh
9. TOR Date	02 Sep 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/08/2022

(e-signed)  
Shriman Shukla  
Member Secretary  
SEIAA - (Madhya Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

## Annexure-C9



ReSL/PIWMPL/24-25/MLP-1050  
18<sup>th</sup> June 2024

To,

**M/s. VNS Solution  
240 New Jiwaji Nagar,  
Thatipur, Gwalior  
Malanpur, Dist.: Bhind  
Madhya Pradesh**

Kind Attention: **Plant Head**

**Sub: Membership to CHW-TSDF - Pithampur**

Dear Sir,

With reference to your agreement dated 18/06/2024

We thank you for completion formalities of membership and further welcome you as a member of Pithampur Industrial Waste Management Private Limited for utilizing our Common Hazardous Waste Treatment, Storage Disposal Facility [CHW-TSDF], to dispose your Hazardous Waste safely & securely.

Your Membership No. is **PIWMPL-HzW-MLP-1050**

This Membership is valid for **31<sup>st</sup> March 2025** or until the existence of this facility, whichever is earlier. It shall be renewed subject to all terms and conditions of our mutual contract in order and fulfilled.

We will now plan the Waste collection activity and keep you inform to enable timely collection as per the schedules.

We seek your co-operation and assistance to help us meet our common objectives of keeping our Environment safe and secure.

We once again thank you and assure of our best services and look forward to an environment friendly relationship.

Please do contact us for any further information and clarification.

Thanking you

Yours truly,

For

**Pithampur Industrial Waste Management Private Limited**

Authorized Signatory



Pithampur Industrial Waste Management Private Limited  
(A Subsidiary of Re Sustainability Limited)

CIN No. U90000TG2010PTC071919

Registered Office:

Level 11B, Aurobindo Galaxy,  
Hyderabad Knowledge City,  
Hitech City Road, Hyderabad-500 081,  
India.

Site Address:

Plot No 104, Industrial Area, Sector-II,  
Pithampur, District Dhar - 454 775, .  
Madhya Pradesh,  
India.

Certificate REG No : 23EQKR96 (ISO 9001 : 2015)  
Certificate REG No : 23EEKW93 (ISO 14001 : 2015)  
Certificate REG No : 23EOKE89 (ISO 45001 : 2018)

T: 7067678811,12,13

E: mbdmpwmp@resustainability.com

piwmp.com





क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड  
दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर  
ई-मेल - ropcb-gwalior@mp.gov.in Ph. 0751-2472020



क्रमांक 190 /क्षेकाप्रनिबो/ग्वा/2024

ग्वालियर, दिनांक 25/1/24

प्रति,

अधिष्ठाता,  
मेसर्स व्ही.एन.एस. सोलूशन,  
16-जीएए, औद्योगिक क्षेत्र मालनपुर,  
जिला-भिण्ड  
मो. 06265808944

विषय:- संलग्न दस्तावेज की सत्यता की पुष्टि बावत।

उपरोक्त विषयांतर्गत लेख है कि मेसर्स लाईफ लॉग मल्टीस्पेशलिटी हास्पिटल एण्ड आई सेंटर, विशाल मेगामार्ट के सामने ठाटीपुर, ग्वालियर एवं विश्वास मल्टीस्पेशलिटी हास्पिटल, लक्ष्मी विहार कालोनी, मोर्निंग स्टार स्कूल के पास, बड़ागांव, ग्वालियर द्वारा सीबीडब्ल्यूटीएफ मेंबरशिप सर्टिफिकेट कार्यालय को जमा किये गये हैं, जो आपकी संस्था के नाम से जारी किये गये हैं। दस्तावेज संलग्न हैं। कृपया संलग्न दस्तावेजों की सत्यता की पुष्टि कर कार्यालय को 03 दिवस में सूचित करने का कष्ट करें।

संलग्न :- उपरोक्तानुसार



(आर. आर. सिंह सेंगर)

क्षेत्रीय अधिकारी

M.

प्रतिलिपि :- डायरेक्टर पर्यावरण (तकनीकी), म. प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।





HCF Membership No.

GWL-00002

# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)

Site/Office Address : 16-GAA, Industrial Area, Malanpur, Bhind - 477117

Mob. 06265808944, Email : vnssolution10@gmail.com

## CERTIFICATE OF MEMBERSHIP

Certificate No. 002/GWL-00002

Certificate Issue Date 11-Dec-2023

This is to certify that VNS SOLUTION has received the Bio Medical Waste required permission and authorization by the M.P. Pollution Control Board for Operating-  
**COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)**

Authorisation for Collection, - Reception, Transportation, Treatment, Storage & Final Disposal Bio Medical Waste (Management and Handling) Rules-2018, This Certificate has been to awarded

Name of Director/Incharge :- DR DHARAMVIR DINKAR

Name of Institution/HCF :- LIFE LONG MULTISPECIALITY HOSPITAL AND EYE CENTER

Institution/HCF Address :- INFRONT OF VISHAL MEGA MART THATIPUR GWALIOR

No of beds :- 55 Type of Hcf :- bedded hospital

Validity of Certificate :- From 11-Dec-2023 To 10-Nov-2024

And it is further certified that the above mentioned Institutions/HCF/Govt/Non Govt./Hospital/Nursing Home/Pathology Labs/Clinic/Dispensary/Blood Bank/Veterinary Hospital/ULB/Ayurvedic Hospital/FAC etc. has entered in a agreement with VNS SOLUTION (INCINERATOR) MP for Reception, collection, Transportation, Storage, Treatment & Final Disposal of the Bio-Medical waste (BMW) generated from the above institution/HCF to apply for BMW application Renewal of Authorization as per Bio-Medical Waste (Management & Handling) rules-2018, from M.P. Pollution Control Board, office cheaf Medical and Health officer And other Government Department.



Manager  
VNS SOLUTION

स्वच्छ पर्यावरण-स्वस्थ जीवन



HCF Membership No.

GWL-00124

# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)

Site/Office Address : 16-GAA, Industrial Area, Malanpur, Bhind - 477117  
Mob. 06265808944, Email : vnssolution10@gmail.com

## CERTIFICATE OF MEMBERSHIP

Certificate No. 003/GWL-00124

Certificate Issue Date 16-Jan-2024

This is to certify that VNS SOLUTION has received the Bio Medical Waste required permission and authorization by the M.P. Pollution Control Board for Operating- **COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)** Authorisation for Collection, - Reception, Transportation, Treatment, Storage & Final Disposal Bio Medical Waste (Management and Handling) Rules-2018, This Certificate has been to awarded ...

Name of Director/Incharge :- HANEEFBHAI SHAREEL BHAI MANIHAR

Name of Institution/HCF :- BISWASH MULTI SPECIALITY HOSPITAL

Institution/HCF Address :- LAXMI VIHAR COLONY NEAR MORNING  
STAR SCHOOL BADAGAON

No. of beds :- 50 Type of Hcf :- bedded hospital

Validity of Certificate :- From 16-Jan-2024 To 15-Jan-2025

And it is further certified that the above mentioned Institutions/HCF/Govt/Non Govt./Hospital/Nursing Home/Pathology Labs/Clinic/Dispensary/Blood Bank/Veterinary Hospital/ULB/Ayurvedic Hospital/FAC etc. has entered in a agreement with VNS SOLUTION (INCINERATOR) MP for Reception, collection, Transportation, Storage, Treatment & Final Disposal of the Bio-Medical waste (BMW) generated from the above institution/HCF to apply for BMW application Renewal of Authorization as per Bio-Medical Waste (Management & Handling) rules-2018, from M.P Pollution Control Board, office chief Medical and Health officer And other Government Department.



Manager  
VNS SOLUTION

स्वच्छ पर्यावरण-स्वस्थ जीवन



# क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in Ph. 0751-2472020



Annexure-c11

ग्वालियर, दिनांक 20/3/2024

क्रमांक 991

/क्षेकाप्रनिबो/ग्वा/2024

प्रति,

संचालक/ अधिष्ठाता,

मेसर्स की.एन.एस. सोल्यूशन,

16, जीएए, औद्योगिक क्षेत्र मालनपुर,

जिला-भिण्ड। मो. नं. 6265808944

विषय:-अप्राधिकृत तरीके से ग्वालियर जिले के स्वास्थ्य संस्थानों को सदस्यता प्रदान करने के संबंध में कारण बताओ नोटिस।

संदर्भ:-इस कार्यालय पत्र क्रमांक 190 दिनांक 25.01.2024

उपरोक्त विषयान्तर्गत लेख है कि इस कार्यालय के संज्ञान में आया है कि आपके द्वारा अप्राधिकृत ढंग से ग्वालियर जिले के स्वास्थ्य संस्थानों को सदस्यता प्रदान की जा रही है। आपके द्वारा जारी सदस्यता प्रमाण पत्र की पुष्टि करने हेतु भी संदर्भित पत्र प्रेषित किया गया था जिसका जवाब आज दिनांक तक बोर्ड को प्रस्तुत नहीं किया गया। पुनः मेसर्स कल्याणी मल्टीस्पेशलिटी हॉस्पिटल, भगवती गैरेज गार्डन के पास, चौहान प्याऊ, ठाठीपुर, जिला-ग्वालियर को आपके द्वारा जैव चिकित्सा अपशिष्ट के निष्पादन हेतु सदस्यता प्रदान करने का मामला संज्ञान में आया है।

अतः उपरोक्त संबंध में अपना पक्ष 07 दिवस में इस कार्यालय को प्रस्तुत करें अन्यथा बोर्ड नियमानुसार कार्यवाही करने हेतु बाध्य होगा जिसके जिम्मेदार आप स्वयं होंगे।

(आर.आर.सिंह सेंगर)

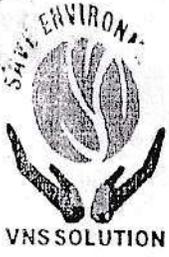
क्षेत्रीय अधिकारी

५.

प्रतिलिपि:-

- 1- डायरेक्टर पर्यावरण (तकनीकी प्रमुख), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनाार्थ प्रेषित है।

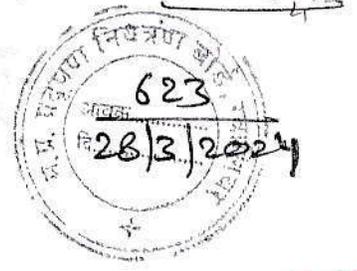
012



# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)

Office Address : 240-New JIwajl Nagar, Thatlpur, Gwalior (M.P)-  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com



Annexure-C12

श्रीमान क्षेत्रीय अधिकारी महोदय

दिनांक-

म.प्र. प्रदूषण नियंत्रण बोर्ड

27/03/2024

दीन दयाल नगर ग्वालियर

संदर्भ-पत्र क्र 991/क्षेत्रप्रनिबो/ग्वा/2024 दिनांक 20/03/2024 के संदर्भ में

विषय- ग्वालियर जिले के स्वास्थ्य संस्थानों को सदस्यता प्रदान करने के संबंध में  
महोदय

VNS SOLUTION का इंसिनेटर औद्योगिक क्षेत्र मालनपुर में संचालित है। महोदय VNS SOLUTION का इंसिनेटर ग्वालियर जिले की सीमा से महज 3 किलोमीटर दूरी पर है। VNS SOLUTION को म. प्र. प्रदूषण नियंत्रण बोर्ड भोपाल द्वारा दिनांक 04 अप्रैल 2023 को CTO प्राप्त हुआ था दिनांक 5 अप्रैल 2023 से आज दिनांक तक VNS SOLUTION के द्वारा स्वास्थ्य संस्थानों से निकलने वाले बायोमेडिकल वेस्ट को संग्रहण, परिवहन व अंतिम निस्पादन का कार्य निरंतर किया जा रहा है।

महोदय वर्तमान में VNS SOLUTION कुल बेड 2421 पर कार्य कर रही है। महोदय जैसा की आपको विदित ही है की VNS SOLUTION का इंसिनेटर 200 kg प्रति घंटे की क्षमता का है वर्तमान में VNS SOLUTION महज लगभग 400 kg बायोमेडिकल वेस्ट का संग्रहण कर रहा है। महोदय 400 kg वेस्ट को इंसिनेट करने में महज 2 घंटे का समय लगता है वेस्ट कम होने के कारण बाकी समय इंसिनेटर कार्य नहीं कर पा रहा है।

महोदय म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल द्वारा जारी की गई gap analysis report के अनुसार ग्वालियर जिले में 18056 bed संचालित है जबकि cmho Gwalior के अनुसार 28000 बेड संचालित हैं। महोदय cbwtf की गाईड लाईन 2016 के पैरा 8 में उल्लेख है की जिस जिले में बेड संख्या 10000 से ज्यादा होने पर 10000 के अतिरिक्त बेडों पर दूसरा cbwtf कार्य कर सकता है। VNS SOLUTION दिनांक 18 अगस्त 2023 से लगातार म.प्र. प्रदूषण नियंत्रण बोर्ड से जिला ग्वालियर के 10000 (दस हजार) के अतिरिक्त बेडों का बायोमेडिकल वेस्ट का कलेक्शन, परिवहन कर अंतिम निस्पादन की अनुमति हेतु निवेदन पत्र बोर्ड को दे रहा है। दिनांक 18

VNS SOLUTION

*[Signature]*

*Balk*

*Rangan*  
28/3/2024



# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITIES

Office Address : 240•New Jiwa]l Nagar, Thatlpur, Gwalior (M.P)-  
474011Mob. 9752394953, Email : vnssolution10@gmail.com

अगस्त 2023 के बाद दिनांक 09 सितंबर 2023, 21 सितंबर 2023, 12 अक्टूबर 2023, 10 दिसम्बर 2023 को ग्वालियर जिले के बायोमेडिकल वेस्ट को संग्रहण, परिवहन व अंतिम निस्तारण का कार्य करने की अनुमति प्राप्त करने हेतु स्मरण पत्र भेजे गए (भेजे गए पत्र व मेल की कॉपी मलगन ) पर बोर्ड द्वारा कोई जबाब VNS SOLUTION को नहीं दिया गया ।

महोदय cbwtf की गाईड लाईन 2016 के अनुशार कोई भी cbwtf अपने प्नांट के 75 किलोमीटर की परिधि मे कार्य करेगा ओर 75 किलोमीटर मे बेड संख्या 10000 नहीं हो पाती हे वो cbwtf 150 किलोमीटर तक से बायोमेडिकल वेस्ट का संग्रहण ,परिवहन व अंतिम निस्तारण का कार्य कर सकता हे। चुकी ग्वालियर क्षेत्र vns solution के द्वारा स्थापित cbwtf के 75 km कि परिधि में आता हे , ग्वालियर क्षेत्र में कुल बेडों की संख्या 10000 से ज्यादा हे एवम vns solution के द्वारा मात्र 2421 बेडों पर ही कार्य किया जा रहा हे इसलिए vns solution ग्वालियर क्षेत्र में कार्य करने कि पात्रता रखता हे ।

महोदय vns solution आपको अवगत करना चाहता हे के ग्वालियर क्षेत्र में mppcb कि GAP ANALYSIS REPORT के अनुसार कुल बेडों कि संख्या 18056 bed हे लेकिन आज दिनांक तक भी DEVIS SURGICO के द्वारा लगभग 12500 बेडों पर कार्य किया जा रहा हे । अतः आज दिनांक तक भी ग्वालियर क्षेत्र के लगभग 6000 बेड ऐसे हे जिनसे निकलने वाले बायोमेडिकल वेस्ट का संग्रहण,परिवहन व अंतिम निस्तारण नहीं किया जा रहा हे । अतः वे बेड जिनका संग्रहण,परिवहन व अंतिम निस्तारण DEVIS SURGICO के द्वारा न किये जाने पर एवं उक्त अस्पतालों के आग्रह पर vns solution ने उन्हें सर्विस देने पर सहमति प्रदान की ।

(आग्रह पत्र संलग्न ) महोदय VNS SOLUTION द्वा माननीय उच्च न्यायालय खंडपीठ ग्वालियर के समक्ष एक रिट याचिका क्रमांक 30750/2023 दायर की गई थी । प्रकरण पर विचार करने के उपरांत दिनांक 15 दिसम्बर 2023 को माननीय उच्च न्यायालय खंडपीठ ग्वालियर द्वारा ग्वालियर जिले में बायोमेडिकल वेस्ट के संग्रहण एवं निस्तारण हेतु की अनुमति हेतु प्रस्तुत आवेदन पर 6 मसह्रा मे निर्णय लेने हेतु नीर्देश दिया गया था (आदेश की प्रति सलग्न) पर बोर्ड द्वारा आज दिनांक तक कोई भी निर्णय नहीं लिया गया ।

VNS SOLUTION  
[Handwritten signature]



# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

Office Address : 240•New JIwaji Nagar, Thatipur, Gwalior (M.P)-  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com

महोदय माननीय NGT के APPEAL NO 05/2023 (CZ) में J K MEDICAL WASTE MANAGEMENT Vs OTHER केस में दिनांक 04 दिसम्बर 2023 को दिये गए फैसले के पैज न. 75 पर पॉइंट न.2 पर साफ-साफ निर्देश दिया गया है की

In each Metro city i.e.- indore, Bhopal, Jabalpur and Gwalior more then one Common facilities may be established for complete and safe disposal of infectious waste. These facilities may be established at such location so that the entire area of the city and its surrounding may be covered conveniently for effective collection and disposal of biomedical waste.

महोदय VNS SOLUTION के पास कुल बेड संख्या बहुत कम होने के कारण उसे अपने प्लांट को संचालन करने में बहुत आर्थिक कठिनाई का सामना करना पड रहा है।

महोदय VNS SOLUTION द्वारा

1. Cbwtf की गाईड लाईन 2016 का अनुपालन करते हुए जिसमे किसी cbwtf को 75 km में कार्य करने कि अनुमति
2. माननीय NGT द्वारा दिनांक 04 दिसम्बर 2023 को दिये गए आदेश का पालन करते हुए,
3. माननीय उच्च न्यायालय खंडपीठ ग्वालियर के समक्ष रिट याचिका क्रमांक 30750/2023 के आदेश पर कोई कार्यवाही न करने को मूक सहमति मानते हुये,
4. बोर्ड को किए जा रहे लगातार पत्राचार का कोई जबाब ना दिये जाने को मूक सहमति मानते हुये, एवं
5. पर्यावरण के हित को ध्यान मे रखते हुये

ग्वालियर के ऐसे अस्पताल जो की संचालित तो थे पर वो अपना बायोमेडिकल वेस्ट किसी भी CBWTF को नहीं दे रहे थे इस प्रकार के अस्पतालों के द्वारा उनके आग्रह करने पर उक्त अस्पतालों का पंजीयन कर बायोमेडिकल वेस्ट को संग्रहण कर ग्वालियर के ऐसे अस्पताल जो की संचालित तो थे पर वो अपना बायोमेडिकल वेस्ट किसी भी CBWTF को नहीं दे रहे थे इस प्रकार के अस्पतालों के ग्वालियर के ऐसे अस्पताल जो की संचालित तो थे पर वो अपना बायोमेडिकल वेस्ट किसी भी CBWTF को नहीं दे रहे थे इस प्रकार के अस्पतालों के अंतिम निसपादन का कार्य प्रारम्भ कर म. प्र प्रदूषण नियंत्रण बोर्ड के उद्देश्य पर्यावरण को स्वच्छ रखने मे अपनी महती भूमिका अदा की है।

VNS SOLUTION  
[Signature]



# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY (INCINERATOR)

Office Address : 240-New JIwaji Nagar, Thatpur, Gwalior (M.P)-  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com

सलंगन -

- 1- vns solution द्वारा बोर्ड को भेजे गये पत्र कि प्रतियाँ
- 2- ग्वालियर जिले के अस्पतालों के द्वारा CBWTF कि सदस्यता हेतु दिए गये पत्र

प्रति-

- 1-डायरेक्टर तकनीकी म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

प्रार्थी

VNS SOLUTION

VNS SOLUTION

Saroj Sha... 8/18/2023



to ms-mppcb ^

From Saroj Sharma • vnssolution10@gmail.com

To ms-mppcb@mp.gov.in

Date Aug 18, 2023, 2:39 PM

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# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

Office Address : 240•New Jlwajl Nagar, Thatlpur, Gwalior (M.P)-  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com

श्रीमान मेम्बर सेक्रेट्री महोदय

DATE - 18/08/2023

म प्र प्रदूषण कंट्रोल बोर्ड

E-5 अरेरा कोलोनी भोपाल

विषय - ग्वालियर के जिन हॉस्पिटल का वेस्ट डेविस सेजिको नहीं कलेक्ट कर रहा है उन हॉस्पिटल का बायो मेडिकल वेस्ट vns solution को कलेक्ट कर निस्तारण कार्य करने की अनुमति देने बावत

महोदय निवेदन है की cmho ग्वालियर के अनुशार ग्वालियर जिले के अंतर्गत लग- भग 30000 BED संचालित है, PCB ग्वालियर के रिकार्ड के अनुशार 18000 BED पीसीबी ग्वालियर में रजिस्टर्ड होकर संचालित है अतिरिक्त बेड PCB ग्वालियर से बिना CTE व CTO के संचालित हैं ।

महोदय डेविस सेजिको ग्वालियर जिले के केवल 8900 BED पर ही कार्य कर रहा है महोदय vns solution 200kg प्रति घंटा का प्लांट संचालित कर रहा है महोदय vns solution के पास बेड संख्या बहुत कम होने से प्लांट को संचालन करने में बहुत तकलीफों का सामना करना पड़ रहा है । महोदय आप से दिनम अनुरोध है की एसे हॉस्पिटल जो की डेविस सेजिको से नहीं जुड़े हुए हैं उन हॉस्पिटल का बायोमेडिकल वेस्ट को कलेक्शन कर अंतिम निस्तारण का कार्य vns solution को करने की अनुमति देने की कृपा करें ।

प्रति-

1-चेयरमेन म प्र प्रदूषण कंट्रोल बोर्ड भोपाल

2-क्षेत्रीय अधिकारी म प्र प्रदूषण कंट्रोल बोर्ड दीनदयाल नगर ग्वालियर

प्रोपराईटर  
vns solution

Saroj Shar... 9/9/2023



to ms-mppcb, ch... ^

From Saroj Sharma • vnssolution10@gmail.com

To ms-mppcb@mp.gov.in

cc chairman-mppcb@mp.gov.in

romppcb\_gwalior@rediffmail.com

Date Sep 9, 2023, 3:20 PM

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# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

Office Address 240-New Jilwaji Nagar, Thallpur, Gwalior (M.P.)  
474011 Mob 9752394953, Email vnsolution10@gmail.com

श्रीमान मेम्बर सेक्टर 1 महोदय

DATE - 21/01/2023

म प प्रदूषण कंट्रोल बोर्ड

E-S अरेरा कोलोनी भोपाल

## स्मरण पत्र

विषय - जिला ग्वालियर के बायो मेडिकल वेस्ट को कलेक्ट कर निस्तारण कार्य करने की अनुमति देने का प्रस्ताव

महोदय निवेदन है की cmho ग्वालियर के अनुसार ग्वालियर जिले के अंतर्गत लग- लग 30000 BED संचालित है, PCB ग्वालियर के रिकार्ड के अनुसार 18000 BED पीसीबी ग्वालियर में रजिस्टर्ड होकर संचालित है अतिरिक्त बेड PCB ग्वालियर से बिना CTE व CTO के संचालित हैं।

महोदय डेविस सेजिको ग्वालियर जिले के केवल 8900 BED पर ही कार्य कर रहा है। महोदय vns solution 200kg प्रति घंटा का प्लांट संचालित कर रहा है महोदय vns solution के पास बेड सख्या बहुत कम होने से प्लांट को संचालन करने में बहुत तकलीफों का सामना करना पड़ रहा है। महोदय आप से विनम्र अनुरोध है की cpcb की गाईड लाइन पैरा 8 के अनुसार 10000 (दस हजार) से ज्यादा बेड अगर किसी जिले में है तो इस स्थिति में दूसरे cbwtf को अतिरिक्त बेड पर कार्य करने का प्राधिकार देना चाहिए इसका उदाहरण हमें भोपाल व इंदौर में है वर्तमान में भोपाल 3 cbwtf व इन्दौर में 2 cbwtf कार्य कर रहे हैं इसी तर्ज पर vns solution का जिला ग्वालियर के बायोमेडिकल वेस्ट को कलेक्शन कर अंतिम निस्तारण का कार्य vns solution को करने की अनुमति देने की कृपा करें।

प्रति-

1-चेयरमन म प प्रदूषण कंट्रोल बोर्ड भोपाल

2-क्षेत्रीय अधिकारी म प प्रदूषण कंट्रोल बोर्ड दीनदयाल नगर ग्वालियर

श्रीपराशर  
VNS SOLUTION

Adobe Scan Sep 21, 2023

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Saroj Shar... 9/21/2023



to romppcb\_gwa... ^

From Saroj Sharma • vnssolution10@gmail.com

To romppcb\_gwalior@rediffmail.com  
ms-mppcb@mp.gov.in  
chairman-mppcb@mp.gov.in

Date Sep 21, 2023, 8:08 PM

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# VNS SOLUTION

COMMON BIO-MEDICAL WASTE TREATMENT PLANT

Office Address : 240-New JIwaji Nagar, Thatpur, Gwalior (M.P.)  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com

VNS SOLUTION

श्रीमान क्षत्रिय अधिकारी महोदय

Date - 21/09/2023

म प प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर ग्वालियर

विषय, ग्वालियर जिले की ऐसी संस्थाएं जो अभी तक किसी भी cbwf से नहीं जुड़ी हैं को सदस्यता देने बाबत

महोदय निवेदन है की हमारी संस्था vns solution औद्योगिक क्षेत्र मालनपुर में है। वर्तमान में हमारे द्वारा जिला दतिया वा जिला श्योपुर में कार्य किया जा रहा है। महोदय हमारी गाड़ी जब दतिया के लिए जाती है तो ग्वालियर जिले के मुरार व टेकनपुर व डबरा होते हुए जाती है महोदय मुरार व डबरा के कई अस्पताल, पैथोलॉजी, क्लीनिक हम से जुड़कर अपना जैव अपशिष्ट देने के लिए तैयार। महोदय हमारा 200kg प्रति घंटे की क्षमता का प्लांट है दतिया वा श्योपुर जिले में काम बहुत ही कम है इस कारण हमारा प्लांट दिन में मात्र 2 से 3 घण्टे ही संचालित हो पाता है। महोदय काम कम मात्रा में होने के कारण प्लांट को संचालन में आने वाले खर्चों की पूर्ति होना भी सम्भव नहीं हो पा रही है। अतः महोदय से निवेदन है कि हमारे दतिया वा श्योपुर जिले के रास्ते में आने वाले अस्पताल, पैथोलॉजी, क्लीनिक जो की हमें अपनी स्वेच्छा से अपना जैव अपशिष्ट देना चाहती है उन्हें मंत्रशिप देने की अनुमति देने की कृपा करें

प्रार्थी  
VNS SOLUTION  
Vns solution 9752394953  
DIRECTOR

Adobe Scan Oct 12, 2023.pdf

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Saroj Sha... 10/12/2023

to chairman-mp... ^



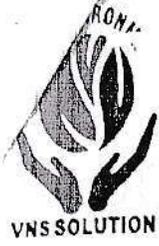
From Saroj Sharma • vnssolution10@gmail.com

To chairman-mppcb@mp.gov.in

Cc ms-mppcb@mp.gov.in  
romppcb\_gwalior@rediffmail.com

Date Oct 12, 2023, 2:13 PM

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# VNS SOLUTION

Office Address : 240•New JIwaji Nagar, Thatlpur, Gwalior (M.P)-  
474011 Mob. 9752394953, Email : vnssolution10@gmail.com

श्रीमान चेयरमैन महोदय  
म प्र प्रदूषण नियंत्रण बोर्ड  
E-5 अरेरा कोलोनी भोपाल

Date- 12/11/2023

विषय- ग्वालियर जिले का बायोमेडिकल वेस्ट कलेक्शन एवं निस्तारण की अनुमति देने बाबत

महोदय निवेदन है की VNS SOLUTION वर्तमान में जिला दतिया व जिला श्योपुर का बायोमेडिकल वेस्ट कलेक्शन का कार्य अप्रैल 2023 से कर रहा है। महोदय मेरा प्लांट 200 कि.लो./घंटा की छमता का है और vns solution वर्तमान में मात्र 1600 बेड पर कार्य कर रहा है। महोदय मेरा प्लांट ग्वालियर जिले की सीमा से मात्र 3 किलोमीटर दूर है मेरे वाहन चाहे दतिया जाएं या श्योपुर जाएं ग्वालियर जिले में होकर ही निकलते हैं।

महोदय MPPCB बोर्ड भोपाल द्वारा जो गैप ANALYSIS रिपोर्ट NGT में जमा की गयी है उसमें TABLE NO 5 में क्लियर उल्लेख है की AS PER HEALTH DEPTT. ग्वालियर जिले में 28113 BED संचालित है। TABLE NO 1 में क्लियर उल्लेख है की आपके कार्यालय में 18056 BED CTO प्राप्त संचालित हैं।

महोदय CPCB की गाईड लाइन के पैरा 8 में स्पस्ट कहा गया है की जिस जिले में BED संख्या 10000 से ज्यादा हो जायेगी वहाँ के 10000(दस हजार) BED के अतिरिक्त BED अन्य CBWTF को दिये जायेंगे इसके उदाहरण भोपाल में 3 cbwtf व इंदौर में 2 cbwtf संचालित हैं।

महोदय gap analysis रिपोर्ट के टेबल -7 में देखने से पता चल रहा है की वर्तमान में म प्र में संचालित हो रहे 19 cbwtf में से vns solution को दिया गया जिला श्योपुर 234 किलोमीटर की दूरी पर है। जो की किसी भी cbwtf की अधिकतम दूरी है। जबकि vns solution के प्लांट से महज 3 किलोमीटर की दूरी पर होने के बावजूद ग्वालियर जिले में कार्य करने की अनुमति नहीं दी जा रही है।

महोदय में एक महिला उद्यमी हूँ हमने सब कुछ गिरवी रख कर बैंक से 2 करोड़ रुपय लोन लेकर बड़े ही सुसज्जित तरीके से अपने प्लांट को स्थापित किया है। महोदय आज हम बैंक की किस्त भरने में भी सक्षम नहीं हैं। महोदय आपसे एक महिला उद्यमी काम के लिए ग्वालियर क्षेत्र देने की गुहार लगा रही है।

आपके हाथ जोड़कर निवेदन है की vns solution को ग्वालियर क्षेत्र में कार्य करने की अनुमति प्रदान की जावे।

प्रति-

मेम्बर सेक्रेट्री म प्र प्रदूषण नियंत्रण बोर्ड भोपाल  
क्षेत्रीय अधिकारी म प्र प्रदूषण नियंत्रण बोर्ड दीनदयाल नगर ग्वालियर

प्रार्थी  
vns solution

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ms.mpseiaa@gmail.com  
romppcb\_gwalior@rediffmail.com

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प्रति,

सदस्य सचिव महोदय

Date - 18/12/2023

म प्र प्रदूषण नियंत्रण बोर्ड

ई -5 अरेरा कॉलोनी भोपाल

विषय- आवेदिका (VNS सोलुशंस) को ग्वालियर जिले में बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण हेतु अनुमति (WP 30750/2023 में पारित आदेश के पालन में ) दिए जाने बावत

महोदय,

आवेदिका के द्वारा वर्तमान में मालनपुर औद्योगिक क्षेत्र में VNS सोलुशंस के नाम से CBWTF स्थापित कर नियमानुसार कार्य किया जा रहा है. आवेदिका को दतिया एवं श्योपुर जिले से बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण का कार्य करने की अनुमति म.प्र. प्रदूषण कंट्रोल बोर्ड के द्वारा प्रदान की गयी है. श्रीमान जी, दतिया एवं श्योपुर जिले में कुल बेड संख्या बहुत कम होने के कारण और दोनों जिलों की दूरी भी ज्यादा होने से आवेदिका को अपने प्लांट को संचालित करने में बहुत आर्थिक कठिनाई का सामना करना पड़ रहा है.

म.प्र. प्रदूषण कंट्रोल बोर्ड के द्वारा नेशनल ग्रीन ट्रिब्यूनल के समक्ष प्रस्तुत GAP एनालिसिस रिपोर्ट में दिए आंकड़ों से स्पष्ट है कि वर्तमान में ग्वालियर जिले में 18056 बेड संख्या है, इसके अतिरिक्त पैथोलॉजी

लेब्स एवं अन्य संस्थाओं से निकलने वाले बायो वेस्ट की मात्रा भी बहुत अधिक होती है जिनके निस्तारण हेतु सेन्ट्रल पोल्यूशन कंट्रोल बोर्ड के द्वारा जारी किये गये दिशा निर्देशों के अनुसार कोई उपयुक्त व्यवस्था नहीं है.

निजी स्वास्थ्य संस्थानों के द्वारा बायो मेडिकल वेस्ट के समुचित रूप से संग्रहण ना किये जाने पर अक्सर उसको खुले में फेंक दिया जाता है जो कि मानव स्वास्थ्य के लिए बेहद हानिकारक है. वर्तमान में ग्वालियर जिले से बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण का कार्य एक मात्र CBWTF (मेसर्स डेविस सर्जिको) के द्वारा किया जा रहा है. आवेदिका के द्वारा पूर्व में भी कई बार श्रीमान जी से ग्वालियर जिले में सेन्ट्रल पोल्यूशन कंट्रोल बोर्ड के द्वारा जारी किये गये दिशा निर्देशों (Clause 8) के अनुसार 10000 बेड के अतिरिक्त बेड से बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण हेतु अनुमति प्रदान किये जाने हेतु आवेदन दिया गया है. आवेदिका के द्वारा दिए गये आवेदन पर से आज दिनांक तक कोई निर्णय नहीं लिया गया है.

आवेदिका के द्वारा माननीय उच्च न्यायालय खंडपीठ ग्वालियर के समक्ष एक रिट याचिका क्रमांक 30750/2023 संस्थित की गयी थी, प्रकरण के तथ्यों पर विचार करने के उपरान्त माननीय उच्च न्यायालय के द्वारा म.प्र. प्रदुषण कंट्रोल बोर्ड को आवेदिका के द्वारा दिए गये ग्वालियर जिले में बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण हेतु की अनुमति हेतु प्रस्तुत आवेदन पर शीघ्रता से नियमानुसार निर्णय लेने हेतु

निर्देश दिया गया है. आदेश दिनांक 15-12-23 की प्रति वर्तमान आवेदन पत्र के साथ संलग्न है.

अतः श्रीमान जी निवेदन है कि आवेदिका के आवेदन पर सेन्ट्रल पोल्यूशन कंट्रोल बोर्ड के द्वारा जारी दिशा निर्देशों के अनुसार ग्वालियर जिले में बायो मेडिकल वेस्ट के संग्रहण एवं निस्तारण की अनुमति दिए जाने की कृपा करें.

प्रार्थिया/आवेदिका

श्रीमती सरोज शर्मा

श्रीमती सरोज शर्मा प्रोप. VNS सोलुशंस  
निवासी- 240, न्यू जीवाजी नगर,  
ठाटीपुर, ग्वालियर, म.प्र.

संलग्न-

- 1-रिट याचिका क्रमांक 30750/2023 में पारित आदेश दिनांक 15-12-23 की प्रति
- 2-चेयर मेन म प्र प्रदूषण नियंत्रण बोर्ड भोपाल
- 3-सदस्य सचिव SEIAA भोपाल
- 4-पी एस डिपार्टमेंट आफ इंडस्ट्रिस पॉलिसी एंड इनवेस्टमेंट भोपाल
- 5-रीज़नल ऑफिसर म प्र प्रदूषण नियंत्रण बोर्ड दीनदयाल नगर ग्वालियर

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1  
IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE

&

HON'BLE SHRI JUSTICE AMAR NATH (KESHARWANI)

ON THE 15<sup>th</sup> OF DECEMBER, 2023

WRIT PETITION No. 30750 of 2023

**BETWEEN:-**

M/S VNS SOLUTION, PLOT NO. 16, GAA, MALANPUR,  
GHIRONGI NOTIFIED INDUSTRIAL AREA, BHIND, M.P.  
THROUGH ITS PROPRIETOR SMT. SAROJ SHARMA AGE  
70 YEAR R/O 240 NEW JIWAJI NAGAR THATIPUR  
GWALIOR (MADHYA PRADESH)

.....PETITIONER

(BY SHRI AJAY SHARMA - ADVOCATE)

AND

1. THE STATE OF MADHYA PRADESH THROUGH  
PRINCIPAL SECRETARY DEPARTMENT OF  
INDUSTRIAL POLICY AND INVESTMENT  
PROMOTION, D WINGH FIRST FLOOR  
VINDYANCHAL BHAVAN BHOPAL (MADHYA  
PRADESH)
2. MADHYA PRADESH STATE ENVIRONMENT  
IMPACT ASSESSMENT AUTHORITY (SELAA), THR.  
MEMBER SECRETARY E-5, ARERA COLONY,  
PARYAVARAN PARISAR, BHOPAL (MADHYA  
PRADESH)
3. MADHYA PRADESH STATE POLLUTION  
CONTROL BOARD, THROUGH MEMBER  
SECRETARY E-5, ARERA COLONY, PARYAVARAN  
PARISAR, BHOPAL (MADHYA PRADESH)

.....RESPONDENTS

(RESPONDENT/STATE BY SHRI MPS RAGHUVANSHI - ADDITIONAL  
ADVOCATE GENERAL.)

.....  
This petition coming on for admission this day, Justice Milind

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*Ramesh Phadke passed the following:*

**ORDER**

The present petition under Article 226 of the Constitution of India has been preferred seeking following reliefs:-

1. That, the respondents no. 3 may be directed to allow the petitioner for collecting bio medical waste in Gwalior district for excess beds.
2. Any other relief deemed fit and expedient in the facts of the case may also be granted to the petitioner.

At the outset learned Counsel for the petitioner submits that with regard to relief which has been claimed a representation Annexure P/1 dated 09.09.2023 is pending before respondent no. 3. Therefore, a limited prayer has been made by Counsel for petitioner that respondent no.3 may kindly be directed to decide the representation Annexure P/1 filed by the petitioner, as the respondent authorities are sitting tight over the matter and had not decided the representation till date. Therefore, if directions are issued to the respondent authorities to decide the same, the grievance of the petitioner would be redressed.

*Per contra*, learned Government Advocate has no objection if such directions are issued to the respondents authorities for deciding the representation.

Looking to the innocuous prayer made by the counsel for the petitioner, the petition is disposed of with the direction to respondent no. 3 to decide the representation Annexure P/1 filed by the petitioner as expeditiously as possible preferably within a period of six weeks from the date of receipt of certified copy of the order.

With the aforesaid, the petition stands **disposed of**.

Signature of Counsel  
for petitioner  
Ramesh Phadke  
Advocate  
Gwalior

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(MILIND RAMESH PHADKE)  
JUDGE

(AMAR NATH (KESHARWANI))  
JUDGE

ar

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**IN THE HIGH COURT OF MADHYA PRADESH, BENCH AT GWALIOR**  
**CASE NO. : WP-30750-2023 ( DISPOSED )**

**APPLICANT DETAILS:**

Application No.: 19696/ 2023

Applicant Name: ROHIT SHRIVASTAVA

Type: Express

**PARTY DETAILS:**

Petitioner	M/S VNS SOLUTION , THROUGH ITS PROPRIETOR SMT. SAROJ SHARMA AGE 70 YEAR , R/o R/O 240 NEW JIWAJI NAGAR THATIPUR GWALIOR, District- Gwalior (Madhya Pradesh)
Respondent	THE STATE OF MADHYA PRADESH , THROUGH PRINCIPAL SECRETARY , R/o DEPARTMENT OF INDUSTRIAL POLICY AND INVESTMENT PROMOTION , D WINGH FIRST FLOOR VINDYANCHAL BHAVAN BHOPAL, District- Bhopal (Madhya Pradesh) MEMBER SECRETARY MADHYA PRADESH STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA) , R/o E-5, ARERA COLONY, PARYAARA PARISAR, BHOPAL, District- Bhopal (Madhya Pradesh) MEMBER SECRETARY MADHYA PRADESH STATE POLLUTION CONTROL BOARD , R/o E-5, ARERA COLONY, PARYAARA PARISAR, BHOPAL, District- Bhopal (Madhya Pradesh)

**Advocates Details:**

Petitioner Advocates	ROHIT SHRIVASTAVA, PRATEEK KULSHRESTHA, JAYNARAYAN SINGH RAI, AJAY SHARMA
Respondent Advocates	

**LAST LISTED ON DETAILS:**

Judge	HONBLE SHRI JUSTICE MILIND RAMESH PHADKE	Date	15-12-2023
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**LOWER COURT DETAILS:**

Case Type	---0-	District	BHOPAL	Police Station		Crime No.	/0
Judge	--	Decision Date	04-04-2023				

**EXTRA DETAILS:**

Subject Heading/Category/Sub-Category	(1) ENVIRONMENTAL POLLUTION-13000 / Water (Prevention & Control of Pollution) Act 1974-13006/- (2) ENVIRONMENTAL POLLUTION-13000 / Air (Prevention & Control of Pollution) Act 1981-13001/-
Provision of law	01-A PETITION FILED UNDER ARTICLE 226 OF CONSTITUTION
Act- U/Section	-
Brief Description of the Judgment/ Order/Award impugned	ENVIRONMENT POLLUTION- MATTER RELATES TO COLLECTION OF BIO MEDICAL WASTE IN QUESTION
Prayer of Relief Claimed	MAY KINDLY BE DIRECT TO RESP. AUTHORITIES TO ALLOW THE PETITIONER FOR COLLECTING BIO MEDICAL WASTE WITH DIRECTION

**CERTIFICATE:**

- 1 that I Gwalior (name) am employed as Head Copyist in the High Court of Madhya Pradesh, Main Seat Jabalpur.
  - 2 that the High Court of M.P. is engaged in dispensation of Justice and various activities connected there to.
  - 3 that by virtue of my employment as Head Copyist, I am authorized to use the computer system in High Court of Madhya Pradesh, Jabalpur.
  - 4 that the computer terminals of the system used by me were functioning regularly to store or process information at all times.
  - 5 that the contents of the certified copy are retrieved from my computer stored in High Court Server which was scanned through original records verified and digitally signed by the competent authority and certified by me.
  - 6 that the above certificate, therefore, in the facts and circumstances of the case, is sufficient compliance of Section 65B of the Evidence Act. The above certified copies/ print outs as taken out from the computer, therefore, can be treated as certified copy.
- Accordingly, I certify that the certified copy of the desired document annexed hereto is/are reproduced or is derived from the electronic record which was regularly fed into/transmitted through my computer terminal in High Court of Madhya Pradesh, Jabalpur, in the ordinary course of activities. During the activity the computer

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11-10  
C.J.

DCGPB-18-3-05-1,00,000

Application No.	Applicant told to appear on	Applicant appeared on	Application (with or without further /correct particulars) sent to Record Keeper / Dealing Assistant on	Application (with record or without record, and for further or correct particulars, if any required) received from the Record Keeper / Dealing Assistant on	Applicant given notice for further or correct particulars on	Applicant given notice for further funds on	Notice in Sr.No. (6) or (7) complied with on	Copy ready on	Copy delivered on	Court-fee realized
2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	
	21-12-2023	18-12-2023					18-12-2023	18-12-2023		32

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to chairman-mp... ^

From Saroj Sharma • vnssolution10@gmail.com

To chairman-mppcb@mp.gov.in

Cc ms-mppcb@mp.gov.in  
romppcb\_gwalior@rediffmail.com

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# VNS SOLUTION

Office Address : 240•New JIwajl Nagar, Thatlpur, Gwalior (M.P)-  
474011Mob. 9752394953. Email : vnssolution10@gmail.com

आदरणीय

दिनांक 10/12/23

सदस्य सचिव सदस्य महोदय

म प्र प्रदूषण नियंत्रण बोर्ड

E-5 अरेरा कॉलोनी भोपाल

विषय: ग्वालियर जिले के बायोमेडिकल वेस्ट का संग्रहण के संबंध में

सनद्वय- ngt appeal no.05/2023(cz) J.K. MEDICAL WASTE MANAGEMENT VS OTHER के अनुपालन में

महोदय

vns solution को दिनांक 04 अप्रैल 2023 से जिला दतिया व जिला श्योपुर के बायोमेडिकल वेस्ट

के संग्रहण से लेकर अंतिम निस्पादन का कार्य सुचारु रूप से किया जा रहा है।

महोदय हमारे प्लांट की छमता 200 kg प्रति घंटा है पर हमारे पास काम बहुत कम है इस बारे में हमारे द्वारा व्यक्तिगत रूप से, पत्राचार द्वारा, E MAIL द्वारा कई बार निवेदन किया गया की ग्वालियर जिले की बेड संख्या 10000 से ज्यादा हो चुकी है और PCB द्वारा प्रस्तुत GAP ANALYSIS REPORT में ये साफ-साफ लिखा हुआ है की ग्वालियर R O ऑफिस में 18056 बेड रेजिस्टर्ड है।

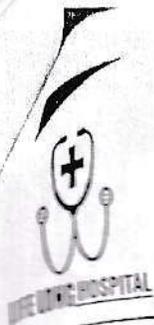
महोदय NGT के appeal no. 05/2023 (cz) में J K MEDICAL WASTE MANAGEMENT Vs OTHER केस में दिनांक 04 दिसम्बर 2023 को दिये गए फेसलें के पेज न.75 पर पॉइंट न 2 पर साफ-साफ लिखा हुआ है की in each Metro city i.e - indore, Bhopal, Jablapur and Gwalior more then one common facilities may be established for complete and safe disposal of infectious waste. These facilities may be established at such location so that the entire area of the city and its surrounding may be covered conveniently for effective collection and disposal of Biomedical Waste.

महोदय आपसे अनुरोध है की माननीय ngt के आदेश के पालनार्थ vns solution को ग्वालियर जिले में कार्य करने की अनुमति प्रदान करने की कृपा करें।

प्रति- 1.चेयरमेन म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

2- क्षेत्रीय अधिकारी म प्र प्रदूषण नियंत्रण बोर्ड ग्वालियर

प्राणी  
vns/solution



Reg. No. : MH/0240/NOV-2023

# LIFE LONG MULTISPECIALITY HOSPITAL & EYE CENTER

INFRONT OF VISHAL MEGAMART, THATIPUR, GWALIOR (M.P.) Tel. : 0751-3582722

Ref. No.

Date 03/12/2023

जीमान प्रबंध गद्य  
वी. एन. एन. लोचुरान  
मालनपुर

विषय :- छोटे अस्पताल को COVID की सफाया देने का  
गद्य

निवेदन है कि छोटा नया अस्पताल  
लक्ष्मण ब्लॉक मल्टीस्पेशलिटी एंड आई सेक्टर के पास में  
55 (पंचपन बेड) का बिल्डिंग होगा करने के सामने स्थित है  
गद्य जाय से निवेदन है कि छोटे  
अस्पताल से निकलने वाले बायोमेट्रिकल वेस्ट के निष्कासन  
का अनुबंध अपने कम्पनी VMS SOLUTION में किया  
जाएगा है कृपया आप रजिस्ट्रेशन कर जब अपकील  
को कलेक्टर कार्यालय को कृपया करें।

अधी

*(Signature)*  
Life Long Multispeciality Hospital  
& Eye Center

Life Long Multispeciality Hospital



Annexure - C 13



# DEVIS SURGICO

Works : 1331/2 Jourasi Antri Road, Antri, District Gwalior (M.P.)

Ref. 847/CBW 7A/2024

Date : 04/04/2024



प्रति,

श्रीमान् क्षेत्रीय अधिकारी महोदय,  
म०प्र०प्रदूषण नियंत्रण बोर्ड,  
दीनदयाल नगर ग्वालियर (म०प्र०)

विषय : म०प्र०नर्सिंग होम एसोसियेशन ग्वालियर डिवीजन द्वारा शार्ट नोटिस मीटिंग दिनांक 08.04.2023 के विषय में बी.एन.एस.सॉल्यूशन द्वारा प्राधिकार प्राप्त संस्था के सदस्यता प्राप्त संस्थानों को भ्रमित करने बावत् शिकायत ।

संदर्भ : 1- पूर्व में आपके कार्यालय को बी.एन.एस. सॉल्यूशन द्वारा सदस्यता प्रदाय करने के संदर्भित विषयक ।

2- माननीय उच्च न्यायालय के पुनः निरीक्षण आदेश के संबंधित संदर्भित ।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित प्रेषित पत्र एवं माननीय उच्च न्यायालय द्वारा पारित रिट्यू आदेश के संबंध में पुनः निवेदन है कि बी.एन.एस.सॉल्यूशन सी.बी.डब्ल्यू.टी.एफ. मालनपुर को जिला दतिया एवं श्योपुर से जनित अपशिष्टों के संग्रहण, परिवहन, निष्पादन हेतु अधिकृत है ग्वालियर क्षेत्र में हमारी प्राधिकार प्राप्त संस्था अधिकृत है जबकि बी.एन.एस. सॉल्यूशन द्वारा नर्सिंग होम एसोसियेशन को रु. 6.50 दर प्रति पंलग 70 प्रतिशत बैड ऑक्यूपेन्सी के आधार पर मेम्बरशिप प्रदाय करने का प्रस्ताव देकर पूर्व में पंजीकृत सदस्य संस्थानों को भ्रमित कर सदस्यता प्रदान कर रहा है, जो कि पूर्णतः असंवैधानिक है ।

माननीय उच्च न्यायालय द्वारा भी पुनः निरीक्षण दायर याचिका में बोर्ड को प्रकरण में न्यायोचित कार्यवाही करने हेतु निर्देश जारी किये गये हैं ।

अतः आपसे सादर निवेदन है कि प्राधिकार प्राप्त सी.बी.डब्ल्यू.टी.एफ. में नर्सिंग होम एसोसियेशन के पंजीकृत संस्थानों को भ्रमित न होने संबंधी निर्देश पारित करने की एवं बी.एन.एस. सॉल्यूशन के विरुद्ध वैधानिक न्यायोचित कार्यवाही करने की कृपा करें ताकि किसी प्रकार की भ्रांति न फैलाकर जिले में जैव चिकित्सा अपशिष्ट प्रबंधन और हस्तन नियम का पूर्णतः पालन हो सकें । आपकी अति कृपा होगी ।

संलग्न :- नर्सिंग होम एसोसियेशन द्वारा पारित मैसोज की फोटोकॉपी ।

प्रतिलिपि :-

- 1- माननीय सदस्य सचिव, म०प्र०प्रदूषण नियंत्रण बोर्ड ई/5 अरेरा कॉलोनी पर्यावरण परिसर भोपाल (म०प्र०) से सादर निवेदन है कि वैधानिक उचित कार्यवाही करने की कृपा करें ।
- 2- श्रीमान् क्षेत्रीय निर्देशक महोदय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड ई/5 अरेरा कॉलोनी भोपाल (म०प्र०)

*Back*  
*RS Sagar*  
*5/4/2024*

भवदीय,

(संजय साराडे)

(संजय साराडे)

Head Office : 3, Girraj Market, Lohia Bazar, Gwalior - 474 009

Ph. 0751-4053735 | Mob. : 98270-50487, 94251-11697 | e-mail : devissurgico@gmail.com | www.devissurgico.com

Branch Office : Govt. Bundelkhand Medical College Campus, Sagar (M.P.) Ph. : 07582-350884

8-4-2024 (Thursday)  
Short Minutes of meeting

Dear members of MPNHOA,  
Gwalior

The Executive Board Meeting of  
MPNHOA Gwalior was held on,  
21-12-2023 (Thursday), at Jiwaji  
Club

1. Memorandum to be prepared for reduction of garbage fees on following points – (Dr Nitin jain)
  - a) Fees to reduced rationally
  - b) Multiple registry issue
  
2. Security Services
  - a) Ensure the Collection of charges by majority of members by 29/02/2024
  - b) Selection of services provider to be done after inviting fresh quotations. ( after majority of

c) Security services will be provided ONLY to the members who have paid in advance for the same.

d) Services will start ONLY after collection of fees.

### 3. Bio Medical waste collection

- A new service provider "VNS solution" has given following rates for members of MPNHOA. Memorandum for allowing nursing homes to tie up with VNS solution to be given to collector and commissioner.

a) Bio Medical waste collection charges @ Rs. 6.50/- per Bed at 70% occupancy

b) Software fees- free of cost

c) Barcode:- Black & White - @ Rs 1/-, Colour - @ Rs 1.50/-

d) Further negotiated offer letter to be received.

4. Bhattnagar Trading Corporation - for Oil collection @ Rs. 8000/- for Bio Medical Waste registration with pollution control board.

5. Membership dues  
Members with unpaid due to pay within 15 days from today or their membership will seize. List of unpaid members attached.

6. Account details of New Year dinner accepted. Thanks to following members for sponsoring the Pre-dinner fellowship

Dr S R Agrawal, Dr Rahul Agrawal  
Dr A S Bhalla  
Dr C P Bansal  
Dr Deepak Agrawal

7. Rs. 42,000/- received from Dr.  
Neeraj Koul as cash in hand



## क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in, romppcb\_gwalior@rediffmail.com Ph. 0751-2472020



क्रमांक 1509 /क्षेकाप्रनिबो/ग्वा/2024  
प्रति

ग्वालियर, दिनांक 14/5/2024

संचालक/अधिष्ठाता,  
मेसर्स लाइफ लॉन्ग हॉस्पिटल,  
चौहान प्याऊ, विशाल मेगा मार्ट के सामने, ठाठीपुर,  
ग्वालियर (म.प्र.)  
मो. 8871397096

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के तहत हास्पिटल का संचालन बंद करने के निर्देश।

संदर्भ:- 1. इस कार्यालय का सूचना पत्र क्र. 1120 दिनांक 03/04/2024।

क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

1. यह कि, म. प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 4 के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अंतर्गत प्रत्येक उद्योग/संस्थान को दूषित जल के निस्त्राव तथा वायु प्रदूषकों के उच्चसर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, सम्मति का नियमित रूप से नवीनीकरण कराना प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में उपयोग सतत शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।
3. यह कि, पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत अधिसूचित जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के अंतर्गत प्रत्येक अस्पताल नर्सिंग होम इत्यादि जैव चिकित्सा अपशिष्ट उत्पन्न करने वाले संस्थानों को इन अपशिष्टों के प्रबंधन हेतु बोर्ड से प्राधिकार प्राप्त करना, अपशिष्टों का श्रेणीवार पृथक्कीकरण करना एवं अधिकृत सीबीडब्ल्यूटीएफ के माध्यम से जैव चिकित्सा अपशिष्टों का निपटान करना वैधानिक अनिवार्यता है।
4. यह कि, बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क के अंतर्गत वैधानिक निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।

(2)

5. यह कि, आपके द्वारा अस्पताल का संचालन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अंतर्गत अस्पताल का संचालन बोर्ड से सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत बोर्ड से प्राधिकार प्राप्त किये बगैर किया जा रहा है।
6. यह कि, दिनांक 24/03/2024 को बोर्ड के अधिकारी द्वारा आपके हॉस्पिटल का निरीक्षण किया गया। निरीक्षण दिवस हॉस्पिटल संचालित पाया गया। निरीक्षण पर निम्न स्थिति देखी गयी:-
- 6.1 हॉस्पिटल CMHO कार्यालय से पंजीकृत है। निरीक्षण के दौरान हॉस्पिटल में 25 वेड स्थापित पाए गए।
- 6.2 हॉस्पिटल में दूषित जल के उपचार हेतु ईटीपी की स्थापना नहीं पाई गयी तथा दूषित जल को बिना भूमिगत सीवर लाइन में छोड़ा जाना पाया गया।
- 6.3 हॉस्पिटल में जैव चिकित्सीय अपशिष्ट के पृथक्कीकरण हेतु कलर कोडेड कंटेनर नहीं पाए गए।
- 6.4 हॉस्पिटल में जैव चिकित्सा अपशिष्टों के निष्पादन का रिकॉर्ड उपलब्ध नहीं पाया गया।
- 6.5 हॉस्पिटल द्वारा जैव चिकित्सा अपशिष्टों के निपटान के लिए ग्वालियर जिले हेतु प्राधिकृत सीबीडब्ल्यूटीएफ मे. डेविस सर्जिको से सदस्यता प्राप्त नहीं की जाकर मे. वीएनएस सोल्यूशन से सदस्यता प्राप्त की गई है जो की ग्वालियर जिले हेतु जैव चिकित्सीय अपशिष्ट के निपटान के लिए प्राधिकृत नहीं है।
7. यह कि, बोर्ड द्वारा जारी सूचना पत्र क्र.1120 दिनांक 03/04/2024 के परिप्रेक्ष्य में हॉस्पिटल द्वारा आज दिनांक तक कोई जवाब प्रस्तुत नहीं किया गया है।

उपरोक्त वस्तुस्थिति से बोर्ड को यह सुनिश्चित हो गया है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत बोर्ड से सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के अंतर्गत प्राधिकार प्राप्त किए बिना हॉस्पिटल का संचालन किया जा रहा है। हॉस्पिटल से उत्पन्न जैव चिकित्सा अपशिष्टों को ग्वालियर जिले हेतु बोर्ड द्वारा प्राधिकृत सीबीडब्ल्यूटीएफ के माध्यम से निपटान नहीं कराया जा रहा है तथा दूषित जल के उपचार हेतु ईटीपी/एसटीपी की स्थापना नहीं की गयी है। जिसके कारण पर्यावरण एवं जन स्वास्थ्य को गंभीर हानि होने का अन्देश है। अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क के अंतर्गत बोर्ड को प्राप्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी किये जाते हैं:-

1. यह कि हॉस्पिटल का संचालन तत्काल बंद कर दिया जावे।
2. यह कि संबंधित विभाग हॉस्पिटल को प्रदत्त विद्युत/जल प्रदाय तथा अन्य सुविधाएँ तत्काल प्रभाव से निलंबित कर देवे।
3. यह कि हॉस्पिटल में पुनः से तब तक संचालन प्रारंभ नहीं किया जा सकेगा जब तक कि हॉस्पिटल द्वारा:-
  - बोर्ड से संचालन की सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 अंतर्गत प्राधिकार प्राप्त नहीं कर लिया जाता है

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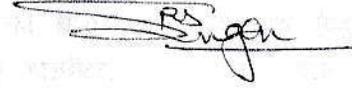
- हॉस्पिटल से उत्पन्न जैव चिकित्सा अपशिष्टों का निपटान ग्वालियर जिले हेतु बोर्ड द्वारा प्राधिकृत सीबीडब्ल्यूटीएफ के माध्यम से करने की व्यवस्था सुनिश्चित नहीं कर ली जाती है।
- हॉस्पिटल के लिक्विड वेस्ट के उपचार हेतु सक्षम ईटीपी/एसटीपी की स्थापना नहीं कर ली जाती है।

कृपया उपरोक्त निर्देशों का पालन सुनिश्चित किया जावे अन्यथा बोर्ड द्वारा हॉस्पिटल के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 के अंतर्गत वैधानिक कार्यवाही की जावेगी जिसकी जवाबदारी हॉस्पिटल संचालन हेतु जिम्मेदार होने के कारण आपकी होगी।

कृपया पत्र की पावती प्रेषित की जाये।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की ओर से

%



(आर.आर.सिंह सेंगर)

क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. डायरेक्टर पर्यावरण (प्रमुख तकनीकी संवर्ग), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
2. डायरेक्टर पर्यावरण (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
3. कलेक्टर, जिला- ग्वालियर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित
4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया हॉस्पिटल को आपके विभाग द्वारा प्रदत्त पंजीयन निलंबित कर की गई से इस कार्यालय को सूचित किया जावे।
5. महाप्रबंधक, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. (सिटी सर्किल), रोशनीघर, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल को प्रदत्त विद्युत संयोग तत्काल प्रभाव से विच्छेदित कर की गई कार्यवाही से इस कार्यालय को सूचित किया जावे।
6. आयुक्त, नगर पालिक निगम, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल की जल आपूर्ति व्यवस्था को तत्काल प्रभाव से विच्छेदित कर की गई कार्यवाही से इस कार्यालय को सूचित करने का कष्ट करें।
7. रिकार्ड नस्ती।



## क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in, romppcb\_gwalior@rediffmail.com Ph. 0751-2472020



क्रमांक 1508 /क्षेकाप्रनिबो/ग्वा/2023

ग्वालियर, दिनांक 14/5/2024

प्रति

संचालक/अधिष्ठाता,  
मेसर्स बिस्वाश मल्टीस्पेशलिटी हॉस्पिटल,  
लक्ष्मी विहार कॉलोनी, नियर मॉर्निंग स्टार स्कूल,  
बड़ागांव, मुरार, ग्वालियर (म.प्र.)  
मो. 8866357263  
ई-मेल : [hanifmanihar4@gmail.com](mailto:hanifmanihar4@gmail.com)

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के तहत हास्पिटल का संचालन बंद करने के निर्देश।

संदर्भ:- 1. इस कार्यालय का सूचना पत्र क्र. 1121 दिनांक 03/04/2024।

क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

1. यह कि, म. प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 4 के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अंतर्गत प्रत्येक उद्योग/संस्थान को दूषित जल के निस्त्राव तथा वायु प्रदूषकों के उत्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, सम्मति का नियमित रूप से नवीनीकरण कराना प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में उपयोग सतत शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।
3. यह कि, पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत अधिसूचित जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के अंतर्गत प्रत्येक अस्पताल नर्सिंग होम इत्यादि जैव चिकित्सा अपशिष्ट उत्पन्न करने वाले संस्थानों को इन अपशिष्टों के प्रबंधन हेतु बोर्ड से प्राधिकार प्राप्त करना, अपशिष्टों का श्रेणीवार पृथक्कीकरण करना एवं अधिकृत सीबीडब्ल्यूटीएफ के माध्यम से जैव चिकित्सा अपशिष्टों का निपटान करना वैधानिक अनिवार्यता है।
4. यह कि, बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क के अंतर्गत वैधानिक निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।

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5. यह कि, आपके द्वारा अस्पताल का संचालन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अंतर्गत अस्पताल का संचालन बोर्ड से सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत बोर्ड से प्राधिकार प्राप्त किये बगैर किया जा रहा है।
6. यह कि, दिनांक 24/03/2024 को बोर्ड के अधिकारी द्वारा आपके हॉस्पिटल का निरीक्षण किया गया। निरीक्षण दिवस हॉस्पिटल संचालित पाया गया। निरीक्षण पर निम्न स्थिति देखी गयी:-
  - 6.1 हॉस्पिटल CMHO कार्यालय से पंजीकृत है। निरीक्षण के दौरान हॉस्पिटल में 29 वेड स्थापित पाए गए।
  - 6.2 हॉस्पिटल में दूषित जल के उपचार हेतु ईटीपी/एसटीपी की स्थापना नहीं की गयी है दूषित जल को सेप्टिक टैंक में छोड़ा जाना पाया गया।
  - 6.3 हॉस्पिटल में जैव चिकित्सा अपशिष्टों के निष्पादन का रिकॉर्ड उपलब्ध नहीं पाया गया।
  - 6.4 हॉस्पिटल द्वारा जैव चिकित्सा अपशिष्टों के निपटान के लिए ग्वालियर जिले हेतु प्राधिकृत सीबीडब्ल्यूटीएफ मे. डेविस सर्जिको से सदस्यता प्राप्त नहीं की जाकर मे. वीएनएस सोल्यूशन से सदस्यता प्राप्त की गई है जो की ग्वालियर जिले हेतु जैव चिकित्सीय अपशिष्ट के निपटान के लिए प्राधिकृत नहीं है।
7. यह कि, बोर्ड द्वारा जारी सूचना पत्र क्र.1121 दिनांक 03/04/2024 के परिप्रेक्ष्य में हॉस्पिटल द्वारा आज दिनांक तक कोई जवाब प्रस्तुत नहीं किया गया है।

उपरोक्त वस्तुस्थिति से बोर्ड को यह सुनिश्चित हो गया है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत बोर्ड से सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के अंतर्गत प्राधिकार प्राप्त किए बिना हॉस्पिटल का संचालन किया जा रहा है। हॉस्पिटल से उत्पन्न जैव चिकित्सा अपशिष्टों को ग्वालियर जिले हेतु बोर्ड द्वारा प्राधिकृत सीबीडब्ल्यूटीएफ के माध्यम से निपटान नहीं कराया जा रहा है तथा दूषित जल के उपचार हेतु ईटीपी/एसटीपी की स्थापना नहीं की गयी है। जिसके कारण पर्यावरण एवं जन स्वास्थ्य को गंभीर हानि होने का अन्देश है। अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क के अंतर्गत बोर्ड को प्राप्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी किये जाते हैं:-

1. यह कि हॉस्पिटल का संचालन तत्काल बंद कर दिया जावे।
2. यह कि संबंधित विभाग हॉस्पिटल को प्रदत्त विद्युत/जल प्रदाय तथा अन्य सुविधाएँ तत्काल प्रभाव से निलंबित कर देवे।
3. यह कि हॉस्पिटल में पुनः से तब तक संचालन प्रारंभ नहीं किया जा सकेगा जब तक कि हॉस्पिटल द्वारा:-
  - बोर्ड से संचालन की सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 अंतर्गत प्राधिकार प्राप्त नहीं कर लिया जाता है

क्रमशः --3--

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- हॉस्पिटल से उत्पन्न जैव चिकित्सा अपशिष्टों का निपटान ग्वालियर जिले हेतु बोर्ड द्वारा प्राधिकृत सीबीडब्ल्यूटीएफ के माध्यम से करने की व्यवस्था सुनिश्चित नहीं कर ली जाती है।
- हॉस्पिटल के लिक्विड वेस्ट के उपचार हेतु सक्षम ईटीपी/एसटीपी की स्थापना नहीं कर ली जाती है।

कृपया उपरोक्त निर्देशों का पालन सुनिश्चित किया जावे अन्यथा बोर्ड द्वारा हॉस्पिटल के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 के अंतर्गत वैधानिक कार्यवाही की जावेगी जिसकी जवाबदारी हॉस्पिटल संचालन हेतु जिम्मेदार होने के कारण आपकी होगी।

कृपया पत्र की पावती प्रेषित की जाये।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की ओर से

0/c



(आर.आर.सिंह सेंगर)

क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. डायरेक्टर पर्यावरण (प्रमुख तकनीकी संवर्ग), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
2. डायरेक्टर पर्यावरण (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
3. कलेक्टर, जिला- ग्वालियर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित
4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया हॉस्पिटल को आपके विभाग द्वारा प्रदत्त पंजीयन निलंबित कर की गई से इस कार्यालय को सूचित किया जावे।
5. महाप्रबंधक, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. (ओ एण्ड एम), ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल को प्रदत्त विद्युत संयोग तत्काल प्रभाव से विच्छेदित कर की गई कार्यवाही से इस कार्यालय को सूचित किया जावे।
6. आयुक्त, नगर पालिक निगम, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल की जल आपूर्ति व्यवस्था को तत्काल प्रभाव से विच्छेदित कर की गई कार्यवाही से इस कार्यालय को सूचित करने का कष्ट करें।
7. रिकार्ड नस्ती।



# क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in, romppcb\_gwalior@rediffmail.com Ph. 0751-2472020

पंजाबत डाक - 16  
Annexure-C 16



क्रमांक 2776 /क्षेकाप्रनिबो/ग्वा/2023

ग्वालियर, दिनांक 06/11/2023

प्रति

अधिष्ठाता,  
मेसर्स कल्याणी मल्टीस्पेशलिटी हॉस्पिटल,  
भगवती मैरिज गार्डन के पास, चौहान फ्लाऊ, ठाठीपुर,  
ग्वालियर (म.प्र.)  
मो. 8878820099  
ई-मेल : kalyanihospital2022@gmail.com

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के तहत हास्पिटल संचालन बंद करने के संबंध में निर्देश।

संदर्भ:- 1. इस कार्यालय का सूचना पत्र क. 2192 दिनांक 08/08/2023

क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

1. यह कि, म. प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 4 के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अंतर्गत प्रत्येक उद्योग को दूषित जल के निस्त्राव तथा वायु प्रदूषकों के उद्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, सम्मति का नियमित रूप से नवीनीकरण कराना प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में उपयोग सतत शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।
3. यह कि, पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत अधिसूचित जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के अंतर्गत प्रत्येक अस्पताल/नर्सिंग होम इत्यादि जैव चिकित्सा अपशिष्ट उत्पन्न करने वाले संस्थानों को इन अपशिष्टों के प्रबंधन हेतु बोर्ड से प्राधिकार प्राप्त करना, अपशिष्टों का श्रेणीवार पृथक्कीकरण करना एवं अधिकृत सीबीडब्ल्यूटीएफ के माध्यम से जैव चिकित्सा अपशिष्टों का निपटान करना वैधानिक अनिवार्यता है।
4. यह कि, बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क के अंतर्गत वैधानिक निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।

कमशः --2--

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5. यह कि, आपके अस्पताल को बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अंतर्गत प्रदत्त स्थापना सम्मति जारी की गई है तथा अस्पताल का संचालन बोर्ड से संचालन सम्मति प्राप्त किये बगैर किया जा रहा है।
6. यह कि, ग्वालियर जिले हेतु अधिकृत सीबीडब्ल्यूटीएफ मेसर्स डेविस सर्जिको से प्राप्त सूचना अनुसार आपके अस्पताल द्वारा जैव चिकित्सा अपशिष्टों का निपटान उक्त सीबीडब्ल्यूटीएफ के माध्यम से नहीं कराया जा रहा है। स्पष्ट है कि आपके द्वारा अस्पताल से जनित जैव चिकित्सा अपशिष्टों को अनाधिकृत रूप से शहरी अपशिष्ट में मिलाया अथवा यत्र-तत्र फेंका जा रहा है। जो कि जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों एवं बोर्ड द्वारा अस्पताल को प्रदत्त सम्मति/प्राधिकार की शर्तों का उल्लंघन है तथा इस प्रकार आपके अस्पताल से जनित जैव चिकित्सा अपशिष्ट का निपटान करने से पर्यावरण एवं जन स्वास्थ्य के गंभीर रूप से प्रभावित होने का अंदेशा है।
7. यह कि, बोर्ड द्वारा जारी सूचना पत्र क. 2192 दिनांक 08/08/2023 के परिप्रेक्ष्य में हॉस्पिटल द्वारा आज दिनांक तक कोई जबाव प्रस्तुत नहीं किया गया है।

यह कि, उपरोक्त वस्तुस्थिति से बोर्ड को यह सुनिश्चित हो गया है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत बोर्ड से वैध सम्मति एवं जैव चिकित्सा अपशिष्ट नियम 2016 के प्रावधानों के अंतर्गत प्राधिकार प्राप्त किए बिना हॉस्पिटल का संचालन किया जा रहा है। हॉस्पिटल से उत्पन्न जैव चिकित्सा अपशिष्टों को दतिया जिले हेतु बोर्ड द्वारा प्राधिकृत सीबीडब्ल्यूटीएफ के माध्यम से निपटान नहीं कराया जा रहा है तथा अपशिष्टों को अवैधानिक रूप से फेंका जा रहा है। जिसके कारण पर्यावरण एवं जन स्वास्थ्य को गंभीर हानि होने का अंदेशा है। अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के तहत प्राप्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी किये जाते हैं:-

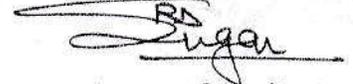
- (1) यह कि अस्पताल का संचालन तत्काल बंद कर दिया जावे।
- (2) यह कि संबंधित विभाग अस्पताल को प्रदत्त विद्युत/जल प्रदाय तथा अन्य सुविधाएँ/पंजीयन तत्काल प्रभाव से निलंबित कर दें।
- (3) यह कि अस्पताल में पुनः से तब तक संचालन प्रारंभ नहीं किया जा सकेगा जब तक कि उसके द्वारा बोर्ड से संचालन की सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 अंतर्गत प्राधिकार प्राप्त नहीं कर लिया जाता है तथा जल एवं वायु प्रदूषण नियंत्रण हेतु एवं जैव चिकित्सा अपशिष्टों के प्रबंधन हेतु निर्दिष्ट प्रदूषणरोधी व्यवस्थाएँ एवं अधिकृत सीबीडब्ल्यूटीएफ के माध्यम से अपशिष्टों का निपटान सुनिश्चित नहीं कर लिया जाता है।

कृपया उपरोक्त निर्देशों का पालन सुनिश्चित किया जावे अन्यथा बोर्ड द्वारा हॉस्पिटल के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 41 एवं वायु (प्रदूषण निवारण तथा

नियंत्रण) अधिनियम 1981 की धारा 37 के अंतर्गत वैधानिक कार्यवाही की जावेगी जिसकी जबाबदारी हॉस्पिटल संचालन हेतु जिम्मेदार होने के कारण आपकी होगी।

कृपया इस पत्र की पावती प्रेषित की जाये।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की ओर से



(आर.आर.सिंह सेंगर)

क्षेत्रीय अधिकारी

o/c

प्रतिलिपि :-

1. डायरेक्टर पर्यावरण (तकनीकी), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
2. डायरेक्टर पर्यावरण (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
3. कलेक्टर, कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला- ग्वालियर की ओर सूचनार्थ प्रेषित।
4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया हॉस्पिटल को आपके विभाग द्वारा प्रदत्त पंजीयन निलंबित कर, की गई कार्यवाही से इस कार्यालय को सूचित किया जावे।
5. आयुक्त नगर पालिक निगम, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल की जल आपूर्ति व्यवस्था को तत्काल प्रभाव से विच्छेदित कर, की गई कार्यवाही से इस कार्यालय को सूचित किया जावे।
6. महाप्रबंधक, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. (सिटी सर्किल), रोशनी घर, अचलेश्वर मंदिर के पास, ग्वालियर की ओर सूचनार्थ प्रेषित कर लेख है कि कृपया उक्त अस्पताल को प्रदत्त विद्युत संयोग तत्काल प्रभाव से विच्छेदित कर, की गई कार्यवाही से इस कार्यालय को सूचित किया जावे।
7. रिकॉर्ड कॉपी।

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Online Continuous Emission Monitoring System Report

Report Type: Single Industry Single Station Report

State: Madhya Pradesh

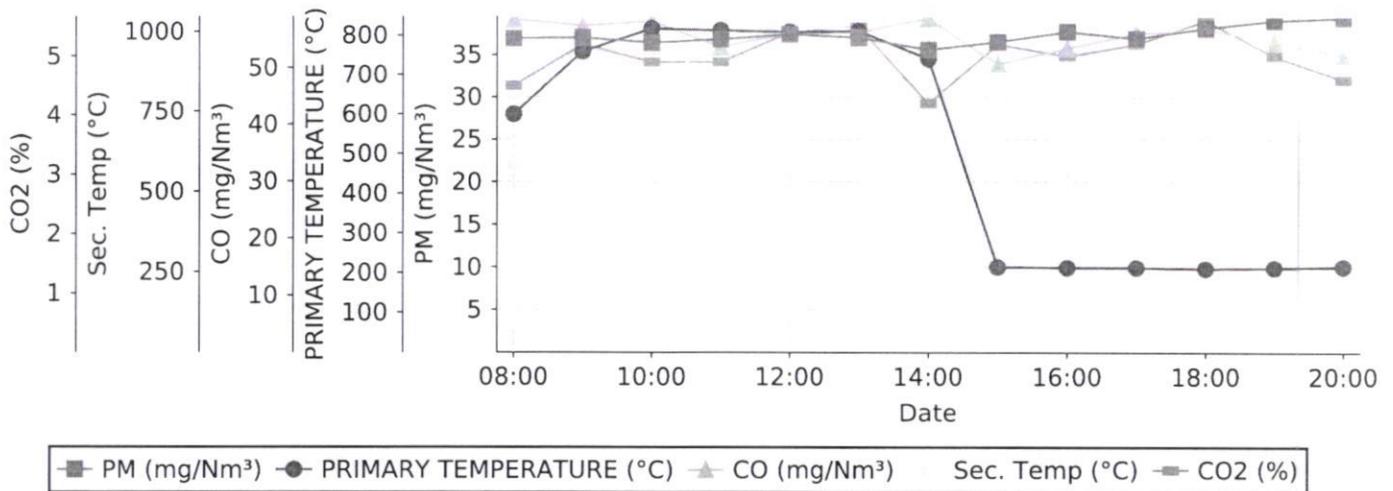
Category: Biomedical Waste Incinerator

Industry	Address	Monitoring Station	Parameters	Period From	Period To	Averaging Interval	Aggregation
M/s. Vns Solution	Plot No. 16 GAA, Malanpur Ghirongi Notified Industrial Area, Bhind - 477117, DIST : Bhind, Malanpur, Madhya Pradesh- 477177	Stack_Incinera tor	PM, Sec. Temp, CO, PRIMARY TEMPERATU RE, CO2	05-Jul-2024 00:00	05-Jul-2024 23:59	15 minutes	Average/Mean

Alert Thresholds

Station	Parameter	Min	Max
Stack_Incinerator	PM	N/A	50 mg/Nm <sup>3</sup>
Stack_Incinerator	Sec. Temp	N/A	1050 ?C
Stack_Incinerator	PRIMARY TEMPERATURE	N/A	800 ?C

Chart



Report Data

Datetime	PM (mg/Nm <sup>3</sup> )	PRIMARY TEMPERATURE (°C)	CO (mg/Nm <sup>3</sup> )	Sec. Temp (°C)	CO2 (%)
05-Jul-2024 08:15:00:000	37.3	61.1	53.8	136.7	4.6
05-Jul-2024 08:30:00:000	37.9	288.2	58.9	614.3	5.3
05-Jul-2024 08:	36.9	599.7	58.5	579.8	4.5

Datetime	PM (mg/Nm <sup>3</sup> )	PRIMARY TEMPERATURE (°C)	CO (mg/Nm <sup>3</sup> )	Sec. Temp (°C)	CO2 (%)
45:00:00					
05-Jul-2024 09:15:00:000	37.0	759.8	56.3	757.5	5.3
05-Jul-2024 09:30:00:000	37.0	774.6	55.8	794.0	5.0
05-Jul-2024 09:45:00:000	37.0	758.5	57.4	777.6	5.2
05-Jul-2024 10:00:00:000	38.2	785.3	57.5	781.4	5.0
05-Jul-2024 10:15:00:000	36.3	802.6	55.0	808.3	5.0
05-Jul-2024 10:30:00:000	39.1	775.6	54.0	780.1	5.3
05-Jul-2024 10:45:00:000	36.4	816.6	58.2	795.8	4.9
05-Jul-2024 11:00:00:000	37.4	835.2	55.4	1013.5	5.1
05-Jul-2024 11:15:00:000	40.6	811.4	49.3	991.0	5.1
05-Jul-2024 11:30:00:000	36.8	807.3	52.9	1009.2	4.9
05-Jul-2024 11:45:00:000	36.8	812.1	53.6	1007.1	4.9
05-Jul-2024 12:00:00:000	35.9	811.0	57.4	1009.2	4.7
05-Jul-2024 12:15:00:000	37.1	807.4	56.4	1007.8	5.2
05-Jul-2024 12:30:00:000	35.6	810.3	54.2	1012.5	5.2
05-Jul-2024 12:45:00:000	37.4	808.0	56.1	1012.1	5.4
05-Jul-2024 13:00:00:000	37.9	808.5	58.6	1010.7	5.2
05-Jul-2024 13:15:00:000	36.2	808.1	53.6	1012.1	4.7
05-Jul-2024 13:30:00:000	37.0	810.7	56.3	1010.0	5.5
05-Jul-2024 14:30:00:000	35.7	799.5	50.9	987.7	4.8
05-Jul-2024 14:45:00:000	35.6	740.2	58.6	933.9	4.2
05-Jul-2024 15:00:00:000	38.7	612.6	53.3	809.5	4.4
05-Jul-2024 15:15:00:000	38.1	455.0	59.1	642.5	4.9
05-Jul-2024 15:30:00:000	39.1	311.0	53.8	433.3	5.0
05-Jul-2024 15:45:00:000	36.5	214.4	50.6	319.6	5.2
05-Jul-2024 16:00:00:000	36.5	212.3	53.8	320.8	4.6
05-Jul-2024 16:15:00:000	38.0	215.2	57.9	316.6	4.2
05-Jul-2024 16:30:00:000	38.1	213.5	54.7	318.7	5.1
05-Jul-2024 16:45:00:000	37.7	213.1	53.4	318.6	5.0

Datetime	PM (mg/Nm <sup>3</sup> )	PRIMARY TEMPERATURE (°C)	CO (mg/Nm <sup>3</sup> )	Sec. Temp (°C)	CO2 (%)
05-Jul-2024 17:00:00:000	38.9	217.1	54.6	317.7	4.5
05-Jul-2024 17:15:00:000	36.4	213.8	52.3	319.9	4.9
05-Jul-2024 17:30:00:000	36.9	212.7	56.0	317.3	5.2
05-Jul-2024 18:00:00:000	36.9	212.8	53.9	319.4	5.0
05-Jul-2024 18:15:00:000	37.2	212.1	55.8	318.5	5.4
05-Jul-2024 18:30:00:000	38.1	210.3	56.7	319.0	5.6
05-Jul-2024 19:30:00:000	39.1	213.7	57.9	319.0	4.8
05-Jul-2024 19:45:00:000	39.0	212.5	54.4	317.6	5.0
05-Jul-2024 20:00:00:000	37.0	212.7	53.7	320.6	4.8
05-Jul-2024 20:15:00:000	39.8	214.1	57.2	316.3	4.5
05-Jul-2024 20:30:00:000	36.0	214.1	53.6	318.6	5.0
05-Jul-2024 20:45:00:000	39.3	215.2	52.1	320.3	4.6

Report generated from (<http://cpcbtdms.nic.in>).

Respond at [cems.cpcb@nic.in](mailto:cems.cpcb@nic.in) 011-43102296 or 43102300.

17-Jul-2024 17:49



मध्य प्रदेश MADHYA PRADESH

CB 798228

**AGREEMENT FOR PROVIDING ALTERNATIVE ARRANGEMENT FOR TREATMENT & DISPOSAL OF BIO-MEDICAL WASTE**

Terms and Conditions for Alternative Arrangement for Treatment & Disposal (T&D) of BIO MEDICAL WASTE" (BMW)" Between (1st Party) M/s J.K. MEDICAL WASTE MANAGEMENT SYSTEM- Plant Add 55/5 G Godhan Tehsil Chanderi, Distt Ashoknagar (M.P.) H.O. Add 208 Vaibhav, F- Block, Surendra Place Bhopal (M.P.)

AND

(2nd Party) M/s VNS SOLUTION 16, GAA MALANPUR DISTT BHIND (M.P.), Rules 1998, 2000, 2003 & 2016 Both Parties being Authorized Agencies by M.P. Pollution Control Board for Operating a Common Bio-Medical Waste Treatment Facility (M.P.) spectively.

Terms &amp; Conditions :-

1. That there is mutual agreement between 1st Party & 2nd Party for T&D of Segregated BMW and Alternative on payment basis.
2. That in the event of any breakdown, maintenance, temporary shutdown or in the event resulting on No Operation of any Machinery of the Common Bio-Medical Waste Treatment Facility (CBWTF) of either Party. This alternative arrangement can be used for benefit of both parties and compliance of the relevant rules.
3. That the rates for T&D shall be Rs 20.00 (Twenty Rupees) per Kg Transportation will be done by the party who wants to get their BMW treated under this arrangement that the rate is mutually acceptable by both parties for the benefit for the benefit of both the parties.



ATTESTED

*[Signature]*  
RAVINDRA NAYAK  
NOTARY  
GWALIOR (M.P.)

DEC 2023

DEC 2023

4. That BMW should be handed over in properly packed, sealed labeled Property segregated in color coded non chlorinated poly begs as per BMW Rules and delivered at CBWTS for Final Disposal.
5. That about 500 kgs/day of BMW shall be sent to the other party for T&D.
6. That the party carrying out T&D of other party's BMW Shall provide a certificate of treatment & disposal of BIO Medical Waste through its CBWTF.
7. That 24 hours prior written information will have no be given by the party who wishes to get its BMW Treated & Disposed.
8. Off Through the other party so that proper and prior arrangements can be made by the service Provider Party.

ACCEPTED BY :

Party 1

**M/s J.K. Medical Waste Management System**

Plant Add : 55/5 G Godhan, Tehsil Chanderi

Distt Ashok Nagar (M.P.) H.O. 208 Vaibhav

F Block Surendra Place Bhopal (M.P.)



Dated : 09-12-2023

ACCEPTED BY

Party 2

**VNS SOLUTION**

**16, GAA MALANPUR DISTT**

**BHIND (M.P.).**



Seal & Signature

Dated : 09-12-2023

**ATTESTED**

  
**RAVINDRA NAYAK**  
 NOTARY  
 GWALIOR (M.P.)

**- 9 DEC 2023**